

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE
Original Application No. 104/2022 (WZ)**

Gulmohor Parkview Co-op Hsg. Society --- Applicant

Vs.

M/s Patil Box Manufacturing Industry & Ors. --- Respondents

**Reply – Affidavit on behalf of Maharashtra Pollution Control
Board i.e. Respondent No. 4**

I, Nitin Shinde, Age – 57 Years, Occupation – Service, the Sub-Regional Officer of the Maharashtra Pollution Control Board at Pune – 1 having my office address at 2nd floor, Jog Center, Wakdewadi, Pune – 411003 do hereby state on solemn affirmation as under –

- 1) I say and submit that the Applicant has filed this application against Respondent No. 1 and 2 for causing noise pollution and Air Pollution.
- 2) I say and submit that the MPC Board Officials carried out the visit at the Respondent No. 1 & 2 located near applicant society and surrounding area on 13/1/2023; 20/1/2023 & 31/1/2023.



3) I say and submit that the detailed report along with the actions taken by the Respondent MPC Board is attached and annexed herewith as an Annexure – A.

Solemnly affirmed on this ^{10 AUG, 2023}..... day of August, 2023 at Pune.

I know the affiant.

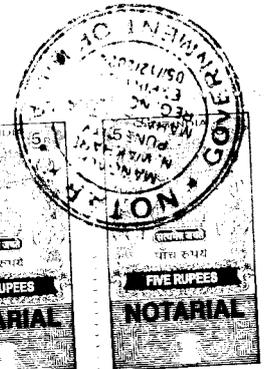
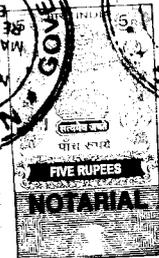
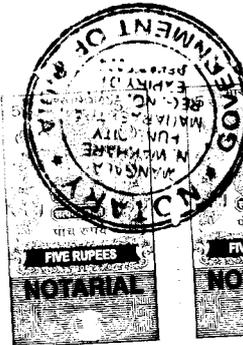
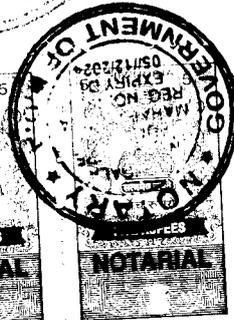
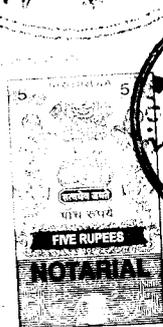
For and on behalf of Maharashtra Pollution Control Board i.e. Respondent No. 4

Nitin Shinde
10/08/23
(Nitin Shinde)
Sub-Regional Officer,
MPCB Pune - 1

ADVOCATE

BEFORE ME

Mangala N. Wakhare
MANGALA N. WAKHARE
ADVOCATE & NOTARY
GOVERNMENT OF INDIA
10 AUG 2023



Annexure - A

**VISIT REPORT IN THE MATTER OF
ORIGINAL APPLICATION NO. 104/2022 (WZ)**

Gulmohar Parkview Co.Op. Housing Society (Applicant)

Versus

M/s Patil Box Manufacturing Industry & Ors. (Respondent)

1.0 BACKGROUND:

The Original Application No. 104/2022 (WZ), Gulmohar Parkview Co. Op Housing Society (applicant) V/s M/s Patil Box Mfg. Industry & Ors. (Respondent (S). in the said matter Hon'ble NGT passed Order on 30.11.2022 and directed to submit reply affidavit before 24.01.2023 to the Respondent (S) (MPCB Resp no. 4). Copy of the Order is annexed as Annexure -I.

This application is regarding Noise and Air pollution from M/s Patil Box Manufacturing Industry & M/s Kalpataru Packing Wooden Box Pallet (Sawmill).

In compliance with the aforesaid order officials from Maharashtra Pollution Control Board visited the Sawmills located near Gulmohar Parkview Co. Op. Housing Society and surrounding area on 13.01.2023, 20.01.2023 & 31.01.2023.

During the visit it is observed that near Gulmohar Parkview Co. Op. Housing Society there are two sawmills are located namely M/s Patil Box Manufacturing Industry and M/s Aniket Packing Industry. Also, Applicant made complaint about M/s Kalpataru Packing Wooden Box Pallet.

Details of the location above industry and residential society are as below:



Google map of Gulmohar Parkview Co. Op. Housing Society and surrounding area



Google map of Kalpataru Packing Wooden Box Pallet and surrounding area



3.0 DETAILS OF THE ABOVE INDUSTRIES ARE AS BELOW:

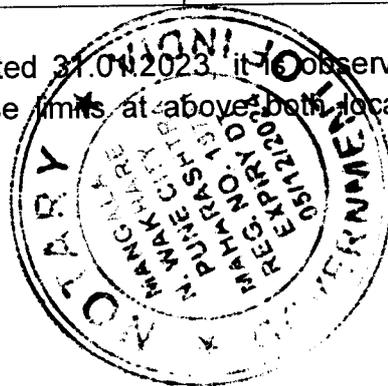
1. Name of Industry – M/s Patil Box Manufacturing Company

- Location – S. No 26, Kharadi, Tal. Haveli, Dist. Pune.
- Production – Wooden & Pallet Boxes
- Type of industry – Green (as per CPCB categorization dtd. 07.03.2016 Categorization no. Old 63 & New 42)
- Gulmohar Parkview Co. Op housing Society Ltd. and Everglade Apartment are adjacent to industry, located on North and West side of Patil Box Manufacturing Company respectively.
- Commissioning date – Existing since 1978.
- Working hours – 7:00 am to 7:30 pm.
- Mfg. process involved - cutting of wood, finishing, drying of wood (oven drying, if required) and box making.
- Plant & machineries – Vertical sawmill – 02 nos., Circular wood cutting machines – 04 nos., Oven – Electric/Diesel fired oven for drying wood and Pneumatic Nailer machine.
- Air Pollution control system: - Not provided any acoustic enclosure to sawmill, wood cutting machine, blower of the oven and Pneumatic Nailer machine or not carried out above activities in closed area to reduce Noise level.
- Status of Consent – Not obtained. Industry had applied for Consent to Operate on 26.05.2022, which was refused by the Board on 29.11.2022.
- Board has carried out noise monitoring and reports are as below:-

Noise monitoring reports

Sr. No.	Location	Date	Time (hrs)	Noise Limits in dB(A) Leq daytime for Residential area	Noise meter reading in dB(A) Leq during inspection
1	Inside Gulmohar Parkview Co. Op Housing Society	31.01.2023	From 7.43 am to 19.37 pm hrs	55	63.1
2	Inside Everglade Apartment	31.01.2023	From 7.45 am to 19.43 pm hrs	55	59.8

- From the Noise monitoring reports dated 31.01.2023, it is observed that the noise levels, exceeding the permissible noise limits at above both locations, as per the



Noise Pollution (Regulation and Control) Rules, 2000 (rule 3(1) and 4(1) Ambient Air Quality Standards in respect of Noise residential area daytime (6.00 a.m. to 10.00 p.m.) limit- 55 dB(A) Leq.

- Ambient Air Quality monitoring is carried out on 20.01.2023 at M/s Patil Box Manufacturing Company. PM10 level is 359.6 $\mu\text{g}/\text{m}^3$, which is exceeding the National Ambient Air Quality standards - 100 $\mu\text{g}/\text{m}^3$ for 24 hrs, which is due to sawmill activities, due to vehicle movement on non-metallic road/ non-PCC roads near the Saw mill area and loading and unloading of material.
- Earlier Board has received complaint from Gulmohar Parkview Co. Op housing Society Ltd. Regarding Noise pollution from the sawmill on 23.12.2021. Accordingly, the Board Official visited the site in question and for the non-compliances reported, Board has issued Proposed Direction on 19.08.2022 to M/s Patil Box Manufacturing Company, S. No 26, Kharadi, Tal. Haveli, Dist. Pune. And after conducting personal hearing issued Interim Direction on 21.09.2022. Copies of the Proposed Direction and Interim Direction are attached herewith collectively and annexed as **Annexure -II**.
- In the meantime industry had applied for Consent to Operate on 26.05.2022, which was refused by the Board on 29.11.2022 for non-submitting mandatory documents and such as:-
 - a. Not submitted justification towards operating industry without consent from Board.
 - b. Not submitted current financial year capital investment certificate, cost of the land and building not given.
 - c. Not submitted details of product quantity with unit of measures in the application.
 - d. Not submitted details of oven along with its APC provision, use of fuel with its quantity.
 - e. Not submitted compliance of Proposed Directions issued by Board on 19.08.2022.
- Considering above non-compliances Board has issued Closure Direction on 16.02.2023.
- Copies of the Refusal of Consent and Closure Direction are attached herewith collectively and annexed as **Annexure -III**.



- Visited industry on 26.04.2023 to check the compliance of Closure Direction issued by Board dtd. 16.02.2023. During the visit it is observed that industry not found in operation, all manufacturing activity found stopped. Electricity is disconnected on 26.02.2023. Pointwise compliance report of Closure Direction are follows:

1. Till date not applied for Consent.
2. Not yet provided Air pollution Control system to Oven. As informed by industry representative during visit, they are going to dismantle oven.
3. Industry has provided closed sheds of tin sheet around all plants & machinery, to reduce noise level.
4. Not yet submitted Bank Guarantee of Rs. 1.0 lacs as per Interim Direction dtd. 21.09.2022.
5. PCC/ metallic road work not yet started.
6. For plantation in own premises, plants/small trees are purchased.
7. Industry has not submitted reply to the Closure Direction.

2. Name of Industry – M/s Aniket Packing Industry

- Location – S. No 26/2, Kalubai Nagar, Kharadi, Tal. Haveli, Dist. Pune.
- Type of industry – Green (as per CPCB categorization dtd. 07.03.2016 Categorisation no. Old 63 & New 42)
- Production – Wooden planks
- Gulmohar Parkview Co. Op housing Society Ltd. and Everglade Apartment are adjacent to industry, located on North and West side of Aniket Packing Industry respectively.
- Working hours – 8:30 am to 6:00pm.
- Commission date – Operating from 30 years.
- Mfg. process involved - Cutting of wood and finishing.
- Plant & machinery – Vertical sawmill – 02 nos.
- Air Pollution control system: - Not provided any acoustic enclosure to sawmill, wood cutting machine and Pneumatic Nailer machine or not carried out above activities in closed area to reduce Noise level.
- Consent status – Obtained on 31.01.2018, which is valid upto 01.01.2020, after that applied for renewal on 24.12.2019, which is refused by Board on 23.03.2020. Again, applied for renewal of Consent on 29.01.2023, which was also refused by Board on 02.06.2023. Industry has again applied for renewal of consent on 07.06.2023.

- Noise level is exceeding the AAQS in respect of Noise (Please see Table No. 1).



- Ambient Air Quality monitoring is carried out on 20.01.2023 at M/s Aniket Packing Industry. RSPM level is $400 \mu\text{g}/\text{m}^3$, which is exceeding the National Ambient Air Quality standards - $100 \mu\text{g}/\text{m}^3$ for 24 hrs, which is due to sawmill activities, due to vehicle movement on non-metallic road/ non-PCC roads near the Sawmill area and loading and unloading of material.
- Considering the above non-compliances, the Board has issued Proposed Direction to the industry on 19.01.2023. Copy of the Proposed Direction is attached herewith and annexed as **Annexure -IV**.
- Visited industry on 26.05.2023 to check the compliance of Proposed Direction issued by Board dtd. 19.01.2023. During the visit it is observed that industry is in operation. Pointwise compliance report of Proposed Direction are as follows:
 1. Consent to Operate obtained on 31.01.2018, which is valid upto 01.01.2020, after that applied for renewal on 24.12.2019, which is refused by Board on 23.03.2020. Now applied for renewal of consent on 29.01.2023 vide no MPCB-CONSENT-0000160722, which is in process.
 2. For reductions of Noise level industry has provided tin sheets with internal wooden coating at all openings to control the noise level. All processing activities are now carried out inside the shed. At the entrance point of industry shed provided Tarpaulin sheets to control noise.
 3. To control the dust emissions during transportation industry has provided metallic road inside industry premises.
 4. Proposed Direction reply not submitted by the industry properly, only send mail on 24.01.2023 and mentioned that applied for consent, not submitted pointwise reply of proposed Direction.
- The Board has conducted personal hearing and issued Interim Direction on 19.05.2023 to the industry and instructed to voluntary stop activity with immediate effect till to obtain valid consent to operate from the Board. The industry has not submitted any proof showing that the unit has been closed as per Interim Direction. Copy of the Interim Direction is attached herewith and annexed as **Annexure -V**.

3. Name of Industry – M/s Kalpataru Packing Wooden Box Pallet

- Location – S. No 28/3, Kharadi, Tal. Haveli, Dist. Pune.
- Type of industry – Green (as per CPCB categorization dtd. 07.03.2016 Categorization no. Old 63 & New 42)
- Kalpataru Packing Wooden Box Pallet is approx. 500.5 mtrs (aerial distance) away from Gulmohar Parkview Co. Op housing Society Ltd.
- Commission date – From 1991
- Working hours – 7:00am to 7:30pm.



- Production – Wooden & Pallet Boxes
- Mfg. process involved - Cutting of wood, finishing and box making.
- Plant & machineries – Vertical band sawmill – 02 nos., Horizontal band sawmill – 01 nos., Circular wood cutting machines – 05 nos., Pneumatic Nailer.
- Air Pollution control system: - Not provided any acoustic enclosure to sawmill, wood cutting machine and Pneumatic Nailer machine or not carried out above activities in closed area to reduce Noise level.
- DG set provided 62 KVA with acoustic enclosure.
- Consent status– Not obtained.
- Board has carried out noise monitoring and reports are as below: -

Table 2: Noise monitoring reports

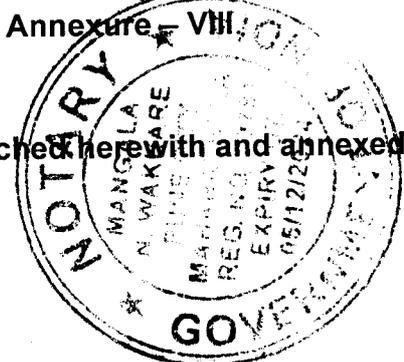
Sr. No.	Location	Date	Duration (minutes)	Noise Limits in dB(A) Leq for Industrial area	Noise meter reading in dB(A) Leq during inspection
1	Within Project (Kalpataru Packing) Site near entry point	13.01.2023	5	75	68.2
2	6.0 mtrs away from Kalpataru Packing	13.01.2023	5	75	66.2
3	10.0 mtrs away from Kalpataru Packing	13.01.2023	5	75	62.5

- From the Noise monitoring reports dated 13.01.2023, it is observed that during the operation sawmill, noise level not exceeding the permissible limits at all locations, as the unit is located in industrial area and as per The Noise Pollution (Regulation and Control) Rules, 2000 (rule 3(1) and 4(1) Ambient Air Quality Standards in respect of Noise Industrial area daytime (6.00 a.m. to 10.00 p.m.) limit- 75 dB(A) Leq.
- Ambient Air Quality monitoring is carried out at M/s Kalpataru Packing Wooden Box Pallet on 20.01.2023. RSPM level is 353.6 $\mu\text{g}/\text{m}^3$, which is exceeding the National Ambient Air Quality standards - 100 $\mu\text{g}/\text{m}^3$ for 24 hrs, which is due to sawmill activities, due to vehicle movement near the Sawmill area and loading and unloading of material.



- Considering the above non-compliances Board has issued Proposed Direction to the industry on 19.01.2023. Copy of the Proposed Direction is attached herewith and annexed as **Annexure -VI**.
- Visited industry on 26.05.2023 to check the compliance of Proposed Direction issued by Board dtd. 19.01.2023. During the visit it is observed that industry is in operation. Pointwise compliance report of Proposed Direction are as follows:
 1. Applied for Consent to Establish on 16.03.2023, accordingly Show Cause Notice for refusal is issued on 15.06.2023, as industry has not submitted reply of Show Cause Notice for refusal Board has issued Refusal of Consent on 22.06.2023.
 2. Not yet provided any provision to control Noise level.
 3. Industry has not submitted reply of Proposed Direction.
- The Board has conducted personal hearing and issued Interim Direction on 19.05.2023 to the industry and instructed to voluntary stop activity with immediate effect till to obtain valid consent to operate from the Board. As industry has not complied with conditions of the Interim Direction the MPC Board has issued Closure Direction to industry on 31.07.2023. Copies of the Interim Direction and Closure Direction are attached herewith collectively and annexed as **Annexure -VII**.
 - This is submitted that on 2/8/2023, MPC Board, Regional Office, Pune and Sub-Regional Office, Pune – 1 have received documents from the Kalpataru Packing and Mahalaxmi Enterprises stating that the Applicant has given wrong name of the unit located at Survey No. 28; the name of the unit located at Survey No. 28/3 is Mahalaxmi Enterprises which is engaged in manufacturing activity and the unit named Kalpataru Packing is a firm and not engaged in any manufacturing activity. Therefore, from the documents submitted it is clear that the name of the unit located at Survey No. 28/3 is Mahalaxmi Enterprises.
 - It is humbly requested that name of the Mahalaxmi Enterprises, Sr. No. 28/3, Kharadi, Tal. Haveli, Dist. Pune be read instead of Kalpataru Packing Wooden Box Pallet.
 - A copy of the document submitted by Mahalaxmi Enterprises and Kalpataru Packing are attached and annexed herewith as an **Annexure - VII**.

Photographs taken during visit dtd. 13.01.2023 are attached herewith and annexed as **Annexure - IX**.

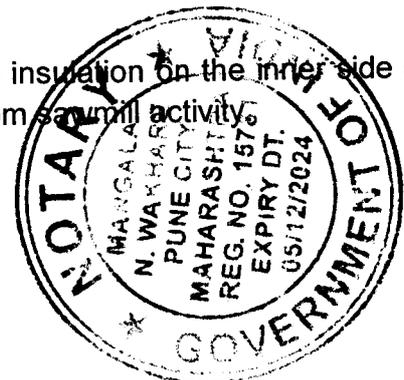


4.0 Present status of Industries.

1. M/s Patil Box Manufacturing Company - The Board has issued Closure Direction on 16.02.2023 and accordingly all manufacturing activity found stopped and Electricity is disconnected on 26.02.2023.
2. M/s Aniket Packing Industry - The Board has issued Interim Direction on 19.05.2023 accordingly industry has applied for renewal of consent on 07.06.2023, which is in process. The industry has not submitted any proof showing that the unit has been closed as per Interim Direction.
3. (M/s Kalpataru Packing Wooden Box Pallet) Mahalaxmi Enterprises - The Board has issued Closure Direction on 31.07.2023.

4.1 CONCLUSION AND RECOMMENDATIONS:

- M/s Patil Box Manufacturing Industry and M/s Aniket Packing Industry are in operation more than 30 years. In the surrounding of the above both industries residential societies namely Gulmohar Parkview Co. Op housing Society Ltd. and Everglade Apartment are located.
- Another industry M/s Kalpataru Packing Wooden Box Pallet is approx. 500.5 mtrs (aerial distance) away from both societies.
- Ambient Air quality monitoring report and Noise monitoring report observed exceeding the prescribed limits. During visit it's observed that sources of Noise are sawmill, wood cutting machines, blower of the oven and Pneumatic Nailer machines. All industries have not provided any acoustic enclosure or not carried out above activities in closed area to reduce Noise.
- As per The Noise Pollution (Regulation and Control) Rules 2000, "A person may, if noise level exceeds the ambient noise standards by 10 dB(A) or more given in the corresponding columns against any area/zone make a complaint to the authority".
- RSPM level of at all three industries are exceeding the National Ambient Air Quality standards 100 µg/m³ for 24 hrs, due to sawmill activities, due to vehicle movement on non-metallic road/ non-PCC roads near the Sawmill area and loading and unloading of material.
- All above mentioned industries should provide Noise insulation on the inner side of the shed for effective reduction of noise generated from sawmill activity.



- All above mentioned industries should regularly carry out maintenance work of all plants & machineries.
- All above mentioned industries should regularly carry out noise monitoring through MoEF/NABL approved laboratory and ensure that noise level should be within prescribed standards as per Rules 3(1) and 4(1) of the Noise Pollution (Regulation and Control) Rules, 2000, and amendment therein.
- M/s Aniket Packing Industry should voluntary stop activity with immediate effect till to obtain valid consent to operate from the Board, also comply with Interim Directions issued by the Board.
- M/s Patil Box Manufacturing Industry and M/s Kalpataru Packing Wooden Box Pallet industries should comply with all above conditions, also comply with Closure Direction issued by the Board.


10/08/23
(Nitin Shinde)
Sub Regional Officer, Pune - 1
M. P. C. Board

Date: 10.08.2023

Place: Pune



GOVE

New Matter.

(Pune Bench)

2-6

Item No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

(By Video Conferencing)

Original Application No. 104/2022(WZ)

Gulmohar Parkview Co-Op Housing Society

.....Applicant

Versus

M/s Patil Box Manufacturing Industry & Ors.

....Respondent(s)

Date of hearing: 30.11.2022

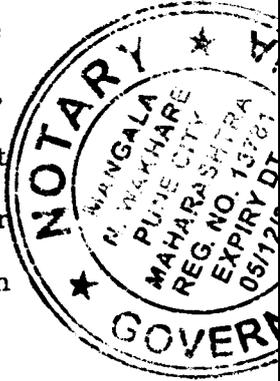
**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicant : Ms. Nikita A. along-with Mr. Trunal T. Advocates.

ORDER

1. This application has been filed with a prayer for direction to be issued to Respondent No. 1(M/s. Patil Box Manufacturing Industry, Survey No. 26, Kharadi, Taluka-Haveli, District- Pune) and Respondent No. 2(Kalpataru Packing Wooden Box Pallet, Survey No. 28/2, Near Gulmohar Parkview Society, Kharadi, Pune) to permanently close down their Saw-Mills.

2. It is submitted that though the Project Proponents are continuously indulging in wood cutting through-out the day, which has resulted in huge noise pollution, one test report regarding sample taken on 18.01.2022 at 10:30 A.M. has been annexed at page no. 32 of the paper book, showing the noise pollution very high. Our attention is also drawn to the visit report of MPCB's Officers who also found the noise pollution very high in the said locality, pursuant to that, notice had been issued by the Maharashtra Pollution Control Board (MPCB) dated



GOV

19.08.2022 which is annexed at page nos. 34-35 of the paper book, directing to submit reply as to why the industry be not directed to be closed down. The learned Counsel has argued that no action has been taken there-after by the MPCB in this matter.

3. In view of above, substantial question related to environment is made out in the present application, hence we admit this application.

4. Issue notices to the Respondents, returnable within four weeks.

5. Applicant is directed to provide copy of the application and relevant documents to the Respondents within a week.

6. Respondents are directed to submit their reply affidavit before 24.01.2023.

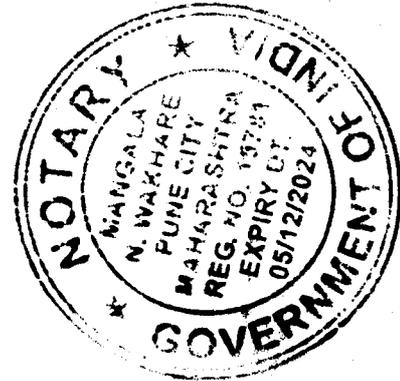
7. Applicant is also directed to take necessary steps for service upon the Respondents by both ways and also through available e-mail.

Put up this matter on 24.01.2023.

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

November 30, 2022
Original Application No. 104/2022(WZ)
P.Kr



**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE - PUNE**

Phone No. 020-25811694
Fax No. 020-25811701
e-mail : ropune@mpcb.gov.in
visit us : www.mpcb.gov.in



"Your Service is our Duty"

Jog Centre, 3rd Floor,
Wakdevadi,
Old-Pune Mumbai Road,
Pune- 411003

MPCB/ROP/PD/220819-FIS-0112

Date: 19/08/22.

To,
M/s. Patil Box Manufacturing,
s. No. 26, Kharadi, Tal. Haveli,
Dist. Pune – 411016.

Sub: Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981 & Hazardous and Other Wastes (M & TM) Rules, 2016.

- Ref:**
- 1) Complaint received from Gulmohar Park View Co. Op. Soc. vide letter Dtd. 21/12/2021.
 - 2) Legal Notice Received from Adv. Sarode & Associate on behalf of Gulmohar Park View Co. Op. Soc. vide letter Dtd. 21/02/2022
 - 3) Visit of Board official Dtd. 17/03/2022
 - 4) Sub Regional Officer, Pune-I Submitted legal action proposal vide no. MPCB-LEGAL_ACTIONS-210322016, Dtd. 22/03/2022

WHEREAS, your industry is located in the "Pollution Prevention Area" under the Water (Prevention & Control of Pollution) Act 1974, under the Air (Prevention & Control of Pollution) Act 1981 and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 followed by further amendments made therein from time to time.

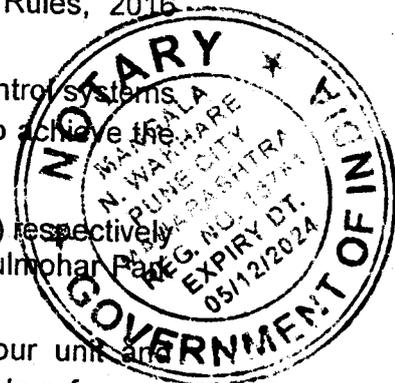
AND WHEREAS, it is obligatory on your part to obtain consent to establish and operate of the Board under section 25 and 26 of the Water (Prevention & Control of Pollution) Act, 1974 under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Other Wastes (Management and Transboundary Movement) Rules, 2016 followed by further amendments made therein from time to time .

AND WHEREAS, it is obligatory on your part to provide pollution control systems and to operate and maintain the same continuously and effectively so as to achieve the standards prescribed in the consent and environmental norms.

AND WHEREAS, complaint and legal notice received vide ref (1) & (2) respectively regarding noise and air Pollution Nuisance to nearby residential namely Gulmohar Park View Co. Op. Soc., Accolade Road, Kharadi Bypass Pune.

AND WHEREAS, Board Official has visited on 17/03/2022 to your unit and accordingly Sub Regional Officer Pune-I submitted legal action proposal vide reference (4) above with the following non-compliances and observations were made as below,

1. You are operating your unit without obtaining consent from the Board.
2. You have not provided any air pollution control system to diesel fired oven.
3. You have not provided noise pollution control measures, resulting the same noise level is exceedance the permissible limit.



..2..

AND WHEREAS, from the record of this office and observations made during the visit, I came to the conclusion that, you are not complied with the provision of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 read with Noise Rule, 2000 and amended thereof thereby causing grave injury to the environment.

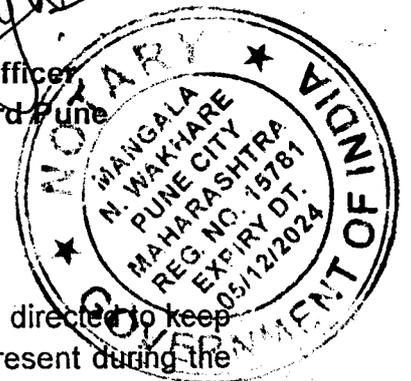
NOW THEREFORE, in exercise of the powers conferred upon me under section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and Section 31 A of Air (Prevention & Control of Pollution) Act, 1981, I, undersigned Regional Officer of the Board, at Pune hereby issue directions as under-

1. Why your industry shall not be directed to close down your manufacturing activity forthwith?
2. Why the competent authorities shall not be directed to disconnect Water / electricity supply of your industry?

You are directed to submit your reply within 07 days alongwith corrective action plan towards the compliance of above non-compliances along with all necessary documents and also directed to remain present for personal hearing on 26th August, 2022 at 3:00 : pm in the office of Regional Officer, M. P. C. Board, Jog centre, 3rd floor, wakadewadi, Pune-03 along with action plan towards the compliance of above related points, failing which further necessary action as deemed fit in your case as per the provisions of various environmental enactments will be initiated against you, which may please be noted.

For and on behalf of
Maharashtra Pollution Control Board

[Signature]
Regional Officer
M. P. C. Board Pune



- Copy Submitted for information to
1. Joint Director (WPC), M.P.C. Board, Mumbai.
 2. Law Officer, M.P.C. Board, Mumbai.

Copy to- The Sub-Regional Officer, M.P.C. Board, Pune-I :- You are directed to keep the follow up and report the compliance from time to time and also present during the hearing with present status.

63
MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE - PUNE

Phone No. 020-25811694
 Fax No. 020-25811701
 e-mail : ropune@mpcb.gov.in
 visit us : www.mpcb.gov.in



"Your Service is our Duty"

Jog Centre, 3rd Floor,
 Wakdevadi,
 Old-Pune Mumbai Road,
 Pune- 411003

ROP/ MPCB/ID/ 2209210003

Date: 21/09/2022

To,
M/s. Patil Box Manufacturing,
S. No. 26, Kharadi, Tal. Haveli,
Dist. Pune

Sub: Interim Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981 and Hazardous and Other Wastes (M & TM) Rules, 2016.

- Ref :** 1) Legal Action Proposal Submitted by Sub Regional Officer Pune-I vide MPCB-LEGAL-ACTIONS-210322016.
 2) Proposed directions issued vide no. MPCB/PD/220819-FTS-0112, Dtd.19/8/2022
 3) Personal hearing extended on 21/09/2022

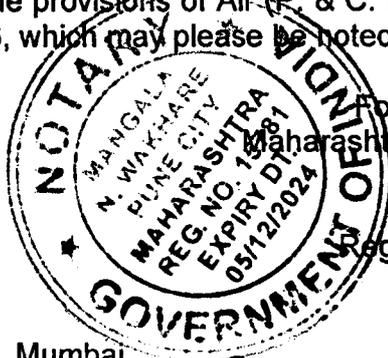
With reference to proposed directions referred at (2) above and subsequent personal hearing extended on 21/09/2022

Considering your reply and technical submissions during the hearing and Sub Regional Officer Pune-I report, you are hereby directed to comply with the following Interim Directions,

- 1) You shall not carried out your activities till to obtaining consent to operate from the Board.
- 2) You shall provide adequate Air Pollution Control System to the diesel fired oven within 1 month.
- 3) You shall provide adequate enclosures to the noise generating sources so as to achieve noise standards within 01 month.
- 4) You shall submit the proposal for above sr. no. (2) & (3) compliance within 15 days.
- 5) You shall submit Bank Gurantee of Rs. 1,00,000/- towards above compliance within time in favor of Regional Officer, MPCB, Pune. The Bank guarantee shall submit within 15 days.

You shall submit all above necessary documents and action taken report on above directions within 07 days. In case you fail to comply with the above directions the Board will have no option than to issue appropriate directions as deem fit under the provisions of Water (P. & C. P.) Act, 1974 and under the provisions of Air (P. & C. P.) Act, 1981 & Hazardous & Other Waste (M & TM) Rules, 2016, which may please be noted.

Patil Box



For and on behalf of
 Maharashtra Pollution Control Board
[Signature]
 Regional Officer, Pune

Copy submitted to:-

1. Joint Director (WPC), MPCB, Mumbai
2. Law Officer, MPCB, Mumbai.

Copy to :- The Sub-Regional Officer, M.P.C. Board, Pune-I : You shall submit the compliance as per interim directions as above within 15 days.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 020 - 25811627
Fax: 020 -25811029
Website: <http://mpcb.gov.in>
Email: ropune@mpcb.gov.in



Jog Center, 3rd floor,
Mumbai Pune Road,
Wakdewadi, Pune - 411003.

No. BO/MPCB/RO/Refusal/UAN
No.0000137550/CO/2211002435

Date: 29/11/2022

To,
M/s.Patil Box Manufacturing company
S.No.26/2,Kharadi
Haveli,Pune-Pune



Your Service is Our Duty

Sub: Refusal of Consent to Operate under Section 27 of the Water (Prevention & Control of Pollution) Act, 1974 and Section 21 (4) of the Air (Prevention & Control of Pollution) Act, 1981.

- Ref:**
1. Your application for grant of Consent to Operate (UAN No. MPCB-CONSENT-0000137550)
 2. Show Cause Notice under Clause B of Sub section (4) of Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 for Refusal of Consent, vide letter No. 221101-FTS-0200 dated 01.11.2022.
 3. Proposed Direction issued dated 19.08.2022.
 4. Interim Directions issued dated 21.09.2022.

WHEREAS, this office is in receipt of your application for grant of Consent to Operate under section 26 of the Water (Prevention of Control of Pollution) Act, 1974 & under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016.

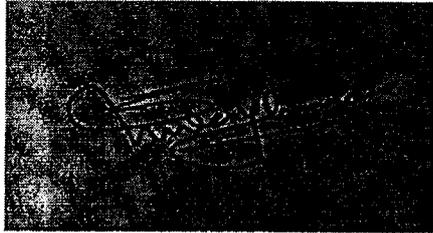
AND WHEREAS, this office has issued show cause notice vide above reference (2) for submission of clarification about the operation of your industry without obtaining Board's consent since year 2018, Also asked for the submission of CA certificate for current financial year including land building cost and if land building is on rent basis then board has asked for the submission of undertaking towards the cost of land & building, details of product qty its unit of measure, the compliance report on proposed directions issued dated 19.08.2022 and the compliance report on interim directions issued dated 21.09.2022.

AND WHEREAS, you have failed to submit desired information despite of the sufficient and reasonable opportunity given for the submission of the same. In the absence of the desired information, the Board is unable to take decision about grant of consent.

In view of above, considering the above non compliances, your application for grant of Consent to Operate is hereby refused under Section 27 of the Water (Prevention & Control of Pollution) Act, 1974 and Section 21 (4) of the Air (Prevention & Control of Pollution) Act, 1981 for the above non-compliances. you are hereby directed not to take any effective steps towards operation of the unit without permission of the Board, else Board will initiate legal action as per the provisions of Environmental enactments.

If you are aggrieved by this order, you may prefer an appeal as per provision in the Water

(P&CP) Act 1974 & the Air (P&CP) Act 1981 within 30 days' time from the date of receipt of this letter. Please note that establish/operate of the unit without valid consent of the Board is an offence and attracts further stringent legal action as deem fit under the provision of various Environmental enactments which may please be noted.



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Signed by: Shankar L. Waghmare
Regional Officer
For and on behalf of
Maharashtra Pollution Control Board
ropune@maharashtra.gov.in
2022-11-29 01:53:15 IST

Copy to:

- 1. Sub Regional Officer, MPCB-Pune I - - You are directed to ensure the receipt of this notice and submit present status report with legal proposal for further action.



MAHARASHTRA POLLUTION CONTROL BOARD

REGIONAL OFFICE - PUNE

Phone No. 020-25811694
 Fax No. 020-25811701
 e-mail : ropune@mpcb.gov.in
 visit us : www.mpcb.gov.in



"Your Service is our Duty"

Jog Centre, 3rd Floor,
 Wakdevadi,
 Old-Pune Mumbai Road,
 Pune- 411003

MPCB/ROP/CD/ 2302160001

Date: 16/02/2023

To,
 M/s. Patil Box Manufacturing,
 S. No. 26, Kharadi,
 Tal. Haveli, Dist. Pune - 411016

Sub: Closure Directions u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31 A of the Air (Prevention & Control of Pollution) Act, 1981 and Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and amendments thereafter.

- Ref:**
- 1) Proposed Directions issued by the Board vide no. MPCB/ROP/PD/220819-FTS-0112, Dtd. 19/8/2022.
 - 2) Interim Directions issued by the Board vide no.2209210003, Dtd. 21/9/2022
 - 3) Final Refusal of Consent to Operate issued by the Board BO/MPCB/RO/Refusal/ UAN No.0000137550/CO/2211002435, Dtd. 29/11/2022
 - 4) Proposal submitted by Sub Regional Officer, Pune-I vide action proposal no. legal-actions-210322016, Dtd. 18/01/2023 and approval received on 24/01/2023.
 - 5) Ambient Noise Monitoring carried out on 31/01/2023.

WHEREAS, you are operating your industry in 'Pollution Prevention Area' under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of) Act, 1981 & Hazardous & Other Wastes (Management & TM) Rules, 2016.

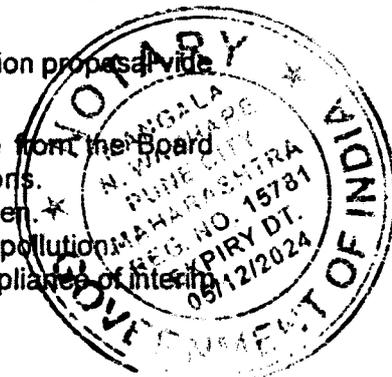
AND WHEREAS, it was obligatory on your part to obtain Consent to Operate from the Board under the Provision of Water (P &CP) Act, 1974 ;, Air (P &CP) Act, 1981 and Hazardous & Other Wastes (M & TM) Rules 2016 and to comply the same.

AND WHEREAS, it is obligatory on your part to provide pollution control systems as it warranted and to operate and maintain the same continuously and effectively so as to achieve the standards prescribed in the consent.

AND WHEREAS, application filed before Hon'ble National Green Tribunal (WZ) vide original application No 104/2022 filed by Gulmohar Parkview Co. Op. Housing Society V/s Patil Box Manufacturing & Ors .

AND WHEREAS, the Sub Regional Officer, Pune-I submitted legal action proposal vide reference (4) with following non-compliances,

- 1) You have not obtained consent to establish and consent to operate from the Board even after issuance of proposed directions followed by interim directions.
- 2) You have not provided adequate air pollution control system to the over.
- 3) You have not provided acoustic enclosures to the minimize the noise pollution.
- 4) You have not submitted bank guarantee of Rs. 01 Lakhs towards compliance of interim directions issued by the Board vide reference (2).



..3..

AND WHEREAS, Board has already issued proposed directions and interim directions as above reference (1) and (2) resp., for above non-compliances, however you have not complied with the same.

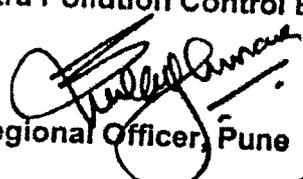
AND WHEREAS, the noise monitoring carried out on 31/01/2023, found exceeding the ambient noise standards.

AND WHEREAS, after going through the record of your case, reports and information of the Board officials and making necessary enquiries, I came to the conclusion that you are failed to comply with the provision of Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 thereby causing grave injury to the Environment in the least bothered way.

NOW, THEREFORE, in exercise of powers conferred upon me by the Board u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31 A of the Air (Prevention & Control of Pollution) Act, 1981, I the undersigned, Regional Officer at Pune hereby direct to stop all manufacturing activities within 48 hours from issuance of this directions till to complying as well as till to obtain further orders from the Board. The competent authority is directed to disconnect electricity supply of your industry, which may please be noted.

This is issued with the approval of the Competent Authority of the Board.

For and on behalf of
Maharashtra Pollution Control Board


Regional Officer, Pune

Copy submitted for favor of information to:-

1. The Member Secretary, MPCB, Mumbai.
2. Joint Director (APC), MPCB, Mumbai.
3. Law Officer (P & L Div), MPCB, Mumbai.

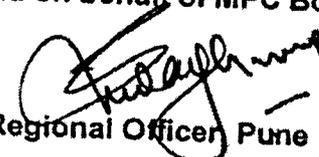
Copy forwarded with compliments for necessary action to:

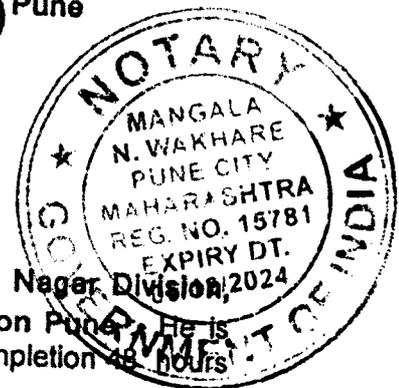
1. **Executive Engineer, MSEDCL Division, Rastapeth (U) Circle, Nagar Division, Pune / Dy. Executive Engineer, Wadgaon Sheri Sub Division Pune**, He is directed to disconnect the electric supply of above unit, after completion 48 hours and communicate accordingly.
2. **Executive Engineer, Pune Municipal Corporation, Pune** :- He is directed to disconnect the water supply of above unit, after completion 48 hours and communicate accordingly.

Copy to Sub Regional Officer, Pune-I :-

He is directed to serve the directions to addressee and component authorities and submit acknowledgement copy to this office timely & submit further compliance report of same.

For and on behalf of MPC Board


Regional Officer, Pune



MAHARASHTRA POLLUTION CONTROL BOARD

REGIONAL OFFICE - PUNE

Phone No. 020-25811694
 Fax No. 020-25811701
 e-mail : ropune@mpcb.gov.in
 visit us : www.mpcb.gov.in



"Your Service is our Duty"

Jog Centre, 3rd Floor,
 Wakdevadi,
 Old-Pune Mumbai Road,
 Pune- 411003

MPCB/ROP/PD/ 2301190006

Date: 19/01/2023

To,
 M/s. Aniket Packing Industries,
 S. No. 26/2, Kalubai Nagar, Kharadi,
 Tal. Havei, Dist. Pune.

Sub: Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981 & Hazardous and Other Wastes (M & TM) Rules, 2016.

- Ref:**
- 1) Consent to Operate granted by the Board on 31/01/2018 for validity upto 01/01/2020.
 - 2) Refusal of Consent Application issued by the Board vide letter Dtd. 23/03/2020
 - 3) Hon'ble NGT passed an order in O.A. No. 104/2022 (Gulmohar Parkview Co. Op Housing Society (applicant) V/s M/s. Patil Box Mfg. Industry & Ors.) on 30/11/2022
 - 4) Visit of Board official Dtd. 13/01/2023
 - 5) Sub Regional Officer, Pune-I Submitted legal action proposal vide no. MPCB-LEGAL_ACTIONS-170123012, Dtd. 18/01/2023

WHEREAS, your industry is located in the "Pollution Prevention Area" under the Water (Prevention & Control of Pollution) Act 1974, under the Air (Prevention & Control of Pollution) Act 1981 and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 followed by further amendments made therein from time to time

AND WHEREAS, the Board had granted the consent to operate under Section 28 of the Water (Prevention & Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (MH & TM) Rules, 2016 and amendments thereof.

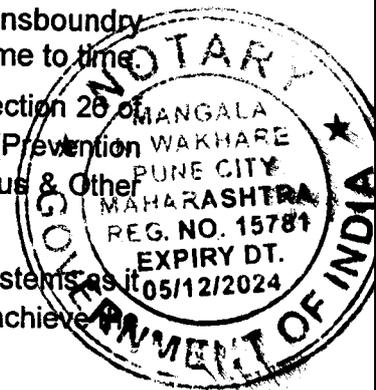
AND WHEREAS, it is obligatory on your part to provide pollution control systems as warranted and to operate and maintain the same continuously and effectively to achieve standards prescribed in the consent.

AND WHEREAS, it is obligatory on your part to obtain renewed valid consent to operate from the Board.

AND WHEREAS, Hon'ble NGT passed an order in O.A. No. 104/2022 (Gulmohar Parkview Co. Op Housing Society (applicant) V/s M/s. Patil Box Mfg. Industry & Ors.) on 30/11/2022.

AND WHEREAS, Board Official has visited on 13/01/2023 to your unit and accordingly Sub Regional Officer Pune-I submitted legal action proposal vide reference (5) above with the following non-compliances and observations were made as below,

1. You are operating your unit without valid consent to operate from the Board since 01/01/2020.



..2..

2. You have not provided any noise pollution control system to reduce the noise level.
3. The noise generating from your industrial activity is exceeding the permissible limit i.e. Leq 64.7 dB(A) against Leq 55dB(A) for residential area.

AND WHEREAS, from the record of this office and observations made during the visit, I came to the conclusion that, you are not complying the conditions mentioned in consent granted by the Board and also not complying the provision of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 thereby causing grave injury to the environment.

NOW THEREFORE, in exercise of the powers conferred upon me under section 33 A of the Water (Prevention & Control of Pollution) Act, 1974 and Section 31 A of the Air (Prevention & Control of Pollution) Act, 1981, I, undersigned Regional Officer of the Board, at Pune hereby issue directions as under-

1. Why your industry shall not be directed to close down your manufacturing activity forthwith?
2. Why the competent authorities shall not be directed to disconnect Water / electricity supply of your industry?

You are directed to submit your reply within 07 days alongwith corrective action plan towards the compliance of above non-compliances along with all necessary documents, failing which further necessary action as deemed fit in your case as per the provisions of various environmental enactments will be initiated against you, which may please be noted.

For and on behalf of
Maharashtra Pollution Control Board


Regional Officer,
M. P. C. Board Pune

Copy Submitted for information to

1. Joint Director (WPC), M.P.C. Board, Mumbai.
2. Law Officer, M.P.C. Board, Mumbai.

Copy to- The Sub-Regional Officer, M.P.C. Board, Pune-I :- You are directed to keep the follow up and report the compliance.



MAHARASHTRA POLLUTION CONTROL BOARD REGIONAL OFFICE - PUNE

Phone No. 020-25811694
Fax No. 020-25811701
e-mail : ropune@mpcb.gov.in
visit us : www.mpcb.gov.in



"Your Service is our Duty" Road,

Jog Centre, 3rd Floor,
Wakdewadi,
Old-Pune Mumbai

Pune- 411003

ROP/ MPCB/ID/ 230519-FTS-0136

Date: 19/05/2023

To,
M/s. Aniket Packing Industries,
S. No. 26/2, Kalubai Nagar, Kharadi,
Tal. Haveli, Dist. Pune

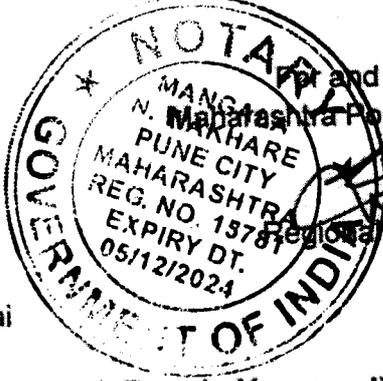
Sub: Interim Directions under section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and 31A of Air (Prevention & Control of Pollution) Act, 1981.

- Ref :**
- 1) Case filed before Hon'ble NGT vide OA No. 104/2022 (Gulmohar Parkview Co. Op. Housing Society V/s. Patil Box Manufacturing Industry).
 - 2) Legal Action Proposal Submitted by Sub Regional Officer Pune-I vide MPCB- LEGAL-ACTIONS-170123012.
 - 3) Proposed Directions issued vide no. ROP/PD/2301190006, Dtd. 19/01/2023
 - 4) Personal Hearing Extended on 19/05/2023.

With reference to proposed direction, the personal hearing extended on 19/05/2023 Considering your reply and technical submissions during the hearing and Sub Regional Officer Pune-I report, you are hereby directed to strictly complied with the following Interim Directions,

1. You shall voluntary stop your activity with immediate effect till to obtain valid consent to operate from the Board.
2. You shall submit the electricity meter reading to Sub Regional Office, MPCB, Pune-I immediately (email: sropune1@mpcb.gov.in).
3. You shall take the corrective measures to minimize the noise level immediately.
4. You shall submit Bank Gurantee of Rs. 25,000/- (Twenty Five Thousand Only) towards ensure the compliance of above directions. The Bank gurantee shall submit within 15 day in favor of Regional Officer, MPC Board, Pune.

You shall submit action taken report on above directions within 07 days. In case you fail to comply with the above directions the Board will have no option than to issue appropriate directions as deem fit under provisions of the Water (P. & C. P.) Act, 1974 and the Air (P. & C. P.) Act, 1981, which may please be noted.



and on behalf of
Maharashtra Pollution Control Board
Regional Officer, Pune

Copy submitted to:-

1. Joint Director (APC), MPCB, Mumbai
2. Law Officer, MPCB, Mumbai.

Copy to : The Sub-Regional Officer, M.P.C. Board, Pune-I : You are directed to communicate the ATR to the complainers and verify the above direction compliance.

MAHARASHTRA POLLUTION CONTROL BOARD

REGIONAL OFFICE - PUNE

Phone No. 020-25811694
 Fax No. 020-25811701
 e-mail : ropune@mpcb.gov.in
 visit us : www.mpcb.gov.in



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Jog Centre, 3rd Floor,
 Wakdewadi,
 Old-Pune Mumbai Road,
 Pune- 411003

MPCB/ROP/PD/ 2301190005

Date: 19/01/2023

To,
 M/s. Kalpataru Packing Wooden Box Pallet,
 S. No. 28/3, Kharadi, Tal. Haveli, Dist. Pune

Sub: Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981 & Hazardous and Other Wastes (M & TM) Rules, 2016.

- Ref:**
- 1) Hon'ble NGT passed an order in O.A. No. 104/2022 (Gulmohar Parkview Co. Op Housing Society (applicant) V/s M/s. Patil Box Mfg. Industry & Ors.) on 30/11/2022
 - 2) Visit of Board official Dtd. 13/01/2023
 - 3) Sub Regional Officer, Pune-I Submitted legal action proposal vide no. MPCB-LEGAL_ACTIONS-170123013, Dtd. 18/01/2023

WHEREAS, your industry is located in the "Pollution Prevention Area" under the Water (Prevention & Control of Pollution) Act 1974, under the Air (Prevention & Control of Pollution) Act 1981 and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 followed by further amendments made therein from time to time.

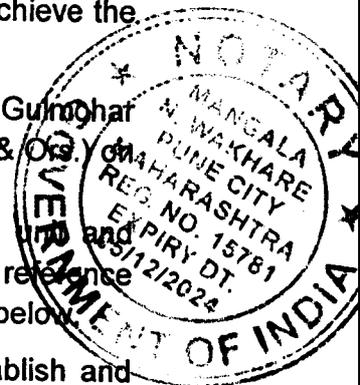
AND WHEREAS, it is obligatory on your part to obtain consent to establish and operate of the Board under section 25 and 26 of the Water (Prevention & Control of Pollution) Act, 1974 under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Other Wastes (Management and Transboundary Movement) Rules, 2016 followed by further amendments made therein from time to time .

AND WHEREAS, it is obligatory on your part to provide pollution control systems and to operate and maintain the same continuously and effectively so as to achieve the standards prescribed in the consent and environmental norms.

AND WHEREAS, Hon'ble NGT passed an order in O.A. No. 104/2022 (Gulmohar Parkview Co. Op Housing Society (applicant) V/s M/s. Patil Box Mfg. Industry & Ors.) on 30/11/2022.

AND WHEREAS, Board Official has visited on 13/01/2023 to your unit and accordingly Sub Regional Officer Pune-I submitted legal action proposal vide reference (3) above with the following non-compliances and observations were made as below

1. You are operating your unit without obtaining consent to establish and consent to operate from the Board.
2. You have not provided any noise pollution control system to reduce the noise level.



2...

..2..

AND WHEREAS, from the record of this office and observations made during the visit, I came to the conclusion that, you are not complied with the provision of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 read with Noise Rule, 2000 and amended thereof thereby causing grave injury to the environment.

NOW THEREFORE, in exercise of the powers conferred upon me under section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and Section 31 A of Air (Prevention & Control of Pollution) Act, 1981, I, undersigned Regional Officer of the Board, at Pune hereby issue directions as under-

1. Why your industry shall not be directed to close down your manufacturing activity forthwith?
2. Why the competent authorities shall not be directed to disconnect Water / electricity supply of your industry?

You are directed to submit your reply within 07 days alongwith corrective action plan towards the compliance of above non-compliances along with all necessary documents, failing which further necessary action as deemed fit in your case as per the provisions of various environmental enactments will be initiated against you, which may please be noted.

For and on behalf of
Maharashtra Pollution Control Board


Regional Officer,
M. P. C. Board Pune

Copy Submitted for information to

1. Joint Director (WPC), M.P.C. Board, Mumbai.
2. Law Officer, M.P.C. Board, Mumbai.

Copy to- The Sub-Regional Officer, M.P.C. Board, Pune-I :- You are directed to keep the follow up and report the compliance.



Annexure - VII
73

MAHARASHTRA POLLUTION CONTROL BOARD

REGIONAL OFFICE - PUNE

Phone No. 020-25811694
 Fax No. 020-25811701
 e-mail : ropune@mpcb.gov.in
 visit us : www.mpcb.gov.in



Jog Centre, 3rd Floor,
 Wakdewadi,
 Old-Pune Mumbai

Road,
 Pune- 411003

ROP/ MPCB/ID/ 230519-FTS-0135 Date: 19/05/2023
 To,
 M/s. Kalpataru Packing Wooden Box Pallet,
 S. No. 28/3, Kharadi, Tal. Haveli, Dist. Pune.

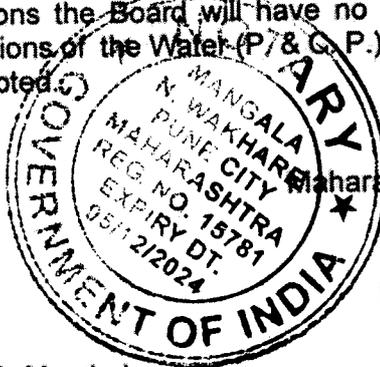
Sub: Interim Directions under section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and 31A of Air (Prevention & Control of Pollution) Act, 1981.

- Ref :** 1) Case filed before Hon'ble NGT vide OA No. 104/2022 (Gulmohar Parkview Co. Op. Housing Society V/s. Patil Box Manufacturing Industry).
 2) Legal Action Proposal Submitted by Sub Regional Officer Pune-I vide MPCB- LEGAL-ACTIONS-170123013.
 3) Proposed Directions issued vide no. ROP/PD/2301190005, Dtd. 19/03/2023
 4) Personal Hearing Extended on 19/05/2023.

With reference to proposed direction, the personal hearing extended on 19/05/2023 Considering your reply and technical submissions during the hearing and Sub Regional Officer Pune-I report, you are hereby directed to strictly complied with the following Interim Directions,

1. You shall voluntary stop your activity with immediate effect till to obtain consent to operate from the Board.
2. You shall submit the electricity meter reading to Sub Regional Office, MPCB, Pune-I immediately (email: sropune1@mpcb.gov.in).
3. You shall take the corrective measures to minimize the noise level immediately.
4. You shall submit Bank Gurantee of Rs. 50,000/- (Fifty Thousand Only) towards ensure the compliance of above direccions. The Bank guarantee shall submit within 15 day in favor of Regional Officer, MPC Board, Pune.

You shall submit action taken report on above directions within 07 days. In case you fail to comply with the above directions the Board will have no option than to issue appropriate directions as deem fit under provisions of the Water (P & C. P.) Act, 1974 and the Air (P. & C. P.) Act, 1981, which may please be noted.



For and on behalf of
 Maharashtra Pollution Control Board
 Regional Officer, Pune

Copy submitted to:-

1. Joint Director (APC), MPCB, Mumbai
2. Law Officer, MPCB, Mumbai.

Copy to : The Sub-Regional Officer, M.P.C. Board, Pune-I : You are directed to communicate the ATR to the complainants and verify the above direction compliance.

**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE - PUNE**

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Fax No. 020-25811701
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Jog Centre, 3rd Floor,
Wakdewadi,
Old-Pune Mumbai Road,
Pune- 411003

MPCB/ROP/CD/ 2307310001 **Date: 31/07/2023**

To,

**M/s. Kalpataru Packing Wooden Box Pallet,
S. No. 28/3, Kharadi, Tal. Haveli, Dist. Pune.**

Sub: Closure Directions u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31 A of the Air (Prevention & Control of Pollution) Act, 1981.

- Ref:**
- 1) Sub Regional Officer, Pune-I submitted legal action proposal vide no. MPCB-LEGAL_ACTIONS-170123013.
 - 2) Proposed Directions issued by the Board vide no. 2301190005, Dtd. 19/07/2023.
 - 3) Interim Directions issued by the Board vide no. MPCB/ROP/ID/230519-FTS-0135, Dtd. 19/05/2023.
 - 4) Approval for issuance of Closure Directions received from Competent Authority of the Board vide legal action proposal no. MPCB-LEGAL_ACTIONS -170123013 on 27/07/2023.

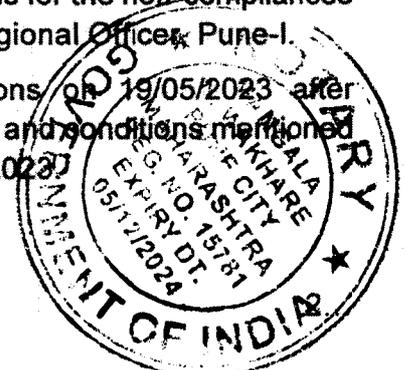
WHEREAS, your industry is located in the "Pollution Prevention Area" under the Water (Prevention & Control of Pollution) Act 1974, under the Air (Prevention & Control of Pollution) Act 1981 and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 followed by further amendments made therein from time to time.

AND WHEREAS, it is obligatory on your part to obtain consent to establish and consent to operate of the Board under section 25 and 26 of the Water (Prevention & Control of Pollution) Act, 1974 respectively, under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Other Wastes (Management and Transboundary Movement) Rules, 2016 followed by further amendments made therein from time to time.

AND WHEREAS, it is obligatory on your part to provide pollution control systems and to operate and maintain the same continuously and effectively so as to achieve the standards prescribed in the consent and environmental norms.

AND WHEREAS, Hon'ble NGT passed an order in O.A. No. 104/2022 (Gulmohar Parkview Co. Op. Housing Society (Applicant) V/s. Patil Box Mfg. Indutry & Ors) on 30/11/2022. And thereafter the Board has issued Proposed Directions for the non-compliances based on the investigation and legal proposal submitted by Sub Regional Officer, Pune-I.

AND WHEREAS, Board has issued the interim directions on 19/05/2023 after opportunity of personal hearing and directed to comply with the terms and conditions mentioned therein. Also Board has refused the consent vide letter Dtd. 22/06/2023.

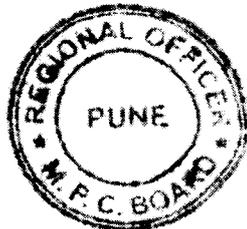


..2..

AND WHEREAS, after going through the record of your case, reports and information of the Board officials and making necessary enquiries, I came to the conclusion that you are failed to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 and thereby causing grave injury to the Environment in the least bothered way.

NOW, THEREFORE, in exercise of powers conferred upon me by the Board u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31 A of the Air (Prevention & Control of Pollution) Act, 1981, I the undersigned, **Regional Officer at Pune hereby direct to close down your manufacturing activities forthwith till complying with the directions and further order of the Board from receipt of this directions.**

This is issued with the approval of the Competent Authority of the Board.



For and on behalf of
Maharashtra Pollution Control Board

[Signature]
Regional Officer, Pune

Copy submitted for favor of information to:-

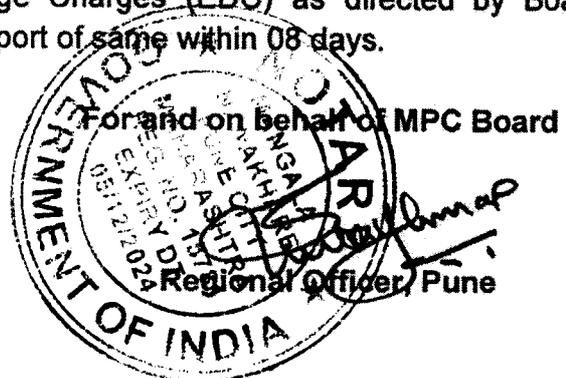
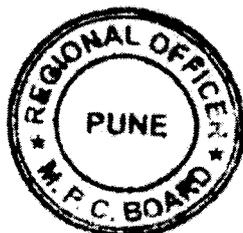
1. The Member Secretary, MPCB, Mumbai.
2. Joint Director (APC), MPCB, Mumbai.
3. Law Officer (P & L Div), MPCB, Mumbai.

Copy forwarded with compliments for necessary action to:

1. **Executive Engineer, MSEDCL Rastapeth Division, Pune / Dy. Engineer, MSEDCL Haveli Division, Tal. Haveli, Dist. Pune :-** He is directed to disconnect the electric supply of above unit immediately and communicate accordingly.
2. **Executive Engineer, Pune Municipal Corporation, Pune :-** He is directed to disconnect the water supply of above unit immediately and communicate accordingly.

Copy to Sub Regional Officer, Pune-**I**:-

He is directed to serve the directions to addressee and ^{competent} component authorities and also calculate the Environment Damage Charges (EDC) as directed by Board's Authority & submit further compliance report of same within 08 days.



Shree Gajanan Prasanna

MAHALAXMI ENTERPRISES

Manufacturing of : Wooden Packing Cases

S. No. 28, Damodar Nagar, Kharadi Pune - 411 014 Ph. (0) 32949987 , Mob. No. 9881134319

280803-F/S-0245

DATE :- 02/08/2023

To,
SRO MPCB
RO MPCB

Step-1
Final
ap
3/8/2023

Subject: - Industry address located Sr.No, 28.

Respected sir,

We Mahalaxmi Enterprises are located in survey no. 28/3 Kharadi Pune - 411014 & have applied for MPCB consent for the same.

Thank you
Mahalaxmi Enterprises
Sunil Bhaskar Nikam

For Mahalaxmi Enterprises

Proprietor



PCRSKJ
3/8/23



भारत सरकार
Government of India
सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय
Ministry of Micro, Small and Medium Enterprises



UDYAM REGISTRATION CERTIFICATE

UDYAM REGISTRATION NUMBER

UDYAM-MH-26-0448347

NAME OF ENTERPRISE

MAHALAXMI ENTERPRISES

TYPE OF ENTERPRISE *

S.No.	Classification Year	Enterprise Type	Classification Date
1	2023-24	Micro	12/05/2023

MAJOR ACTIVITY

TRADING

[For availing benefits of Priority Sector Lending(PSL) ONLY]

SOCIAL CATEGORY OF ENTREPRENEUR

GENERAL

NAME OF UNIT(S)

S.No.	Udyog Aadhaar Memorandum	Unit(s) Name
1	MH26B0005443	MAHALAXMI ENTERPRISES

OFFICIAL ADDRESS OF ENTERPRISE

Flat/Door/Block No.	SN 28	Name of Premises/ Building	DAMODAR NAGAR
Village/Town	KHARADI	Block	PUNE
Road/Street/Lane	PUNE NAGAR ROAD	City	PUNE
State	MAHARASHTRA	District	PUNE , Pin 411014
Mobile	9881134319	Email:	MAHARASHTRABOX@YAHOO.CO.IN

DATE OF INCORPORATION / REGISTRATION OF ENTERPRISE

29/03/2005

DATE OF COMMENCEMENT OF PRODUCTION/BUSINESS

29/03/2005

NATIONAL INDUSTRY CLASSIFICATION CODE(S)

S.No.	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit	Activity
1	16 - Manufacture of wood and products of wood and cork, except furniture; manufacture of articles of straw and plaiting materials	1623 - Manufacture of wooden containers	16231 - Manufacture of wooden boxes, barrels, vats, tubs, packing cases etc.	Manufacturing
2	32 - Other manufacturing	3290 - Other manufacturing n.e.c.	32909 - Manufacture of other articles n.e.c.	Manufacturing

DATE OF UDYAM REGISTRATION

12/05/2023

* In case of graduation (upward/reverse) of status of an enterprise, the benefit of the Government Schemes will be availed as per the provisions of Notification No. S.O. 2119(E) dated 26.06.2020 issued by the M/o MSME.

Disclaimer: This is computer generated statement, no signature required. Printed from <https://udyamregistration.gov.in> & Date of printing: 12/05/2023

For any assistance, you may contact:

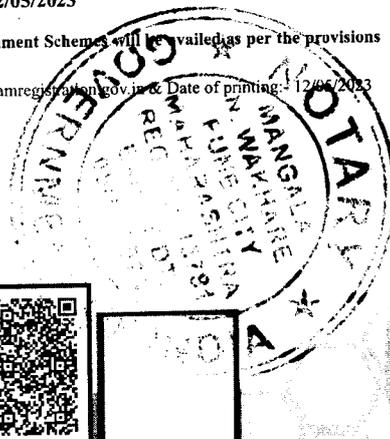
1. District Industries Centre: PUNE (MAHARASHTRA)

2. MSME-DFO: MUMBAI (MAHARASHTRA)

Visit : www.msme.gov.in ; www.dcmsme.gov.in ; www.ch



Follow us @minmsme & @msme





भारत सरकार
Government of India
सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय
Ministry of Micro, Small and Medium Enterprises



Udyam Registration Number : UDYAM-MH-26-0448347

Type of Enterprise	MICRO	Major Activity	TRADING [For availing benefits of Priority Sector Lending(PSL) ONLY]
Type of Organisation	Proprietary	Name of Enterprise	MAHALAXMI ENTERPRISES
Owner Name	SHRI SUNIL BHASKAR NIKAM	PAN	ADUPN9733C
Do you have GSTIN	Yes	Mobile No.	9881134319
Email Id	MAHARASHTRABOX@YAHOO.CO.IN	Social Category	General
Gender	Male	Specially Abled(DIVYANG)	No
Date of Incorporation	29/03/2005	Date of Commencement of Production/Business	29/03/2005

Bank Details

Bank Name	IFS Code	Bank Account Number
STATE BANK OF INDIA	SBIN0013527	31591595264

Employment Details

Male	Female	Other	Total
10	0	0	10

Investment in Plant and Machinery OR Equipment (in Rs.)

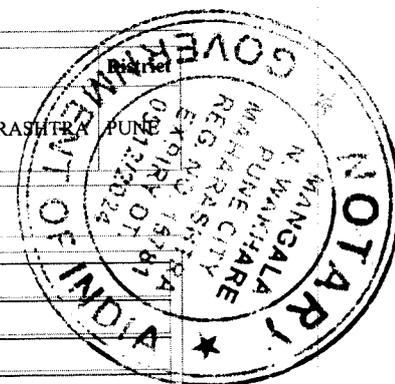
S.No.	Financial Year	Enterprise Type	Written Down Value (WDV)	Exclusion of cost of Pollution Control, Research & Development and Industrial Safety Devices	Net Investment in Plant and Machinery OR Equipment[(A)-(B)]	Total Turnover (A)	Export Turnover (B)	Net Turnover [(A)-(B)]	Is ITR Filled?	ITR Type
1	2021-22	Micro	735181.00	0.00	735181.00	23153836.00	0.00	23153836.00	Yes	ITR -3, 5, 6

Unit(s) Details

SN	Unit Name	Flat	Building	Village/Town	Block	Road	City	Pin	State
1	MAHALAXMI ENTERPRISES	S N 28	DAMODAR NAGAR	KHARADI	PUNE NAGAR ROAD	PUNE	PUNE	411014	MAHARASHTRA

Official address of Enterprise

Flat/Door/Block No.	S N 28	Name of Premises/ Building	DAMODAR NAGAR
Village/Town	KHARADI	Block	PUNE
Road/Street/Lane	PUNE NAGAR ROAD	City	PUNE
State	MAHARASHTRA	District	PUNE , Pin : 411014
Mobile	9881134319	Email:	MAHARASHTRABOX@YAHOO.CO.IN
Latitude		Longitude:	



National Industry Classification Code(S)

SNo.	Nic 2 Digit	Nic 4 Digit	Nic 5 Digit	Activity
1	16 - Manufacture of wood and products of wood and cork, except furniture; manufacture of articles of straw and plaiting materials	1623 - Manufacture of wooden containers	16231 - Manufacture of wooden boxes, barrels, vats, tubs, packing cases etc.	Manufacturing
2	32 - Other manufacturing	3290 - Other manufacturing n.e.c.	32909 - Manufacture of other articles n.e.c.	Manufacturing

Are you interested to get registered on Government e-Market (GeM) Portal	Yes
Are you interested to get registered on TReDS Portals(one or more)	Yes
Are you interested to get registered on National Career Service(NCS) Portal	Yes
Are you interested to get registered on NSIC B2B Portal	Yes
Are you interested in availing Free .IN Domain and a business email ID	Yes
District Industries Centre	PUNE (MAHARASHTRA)
MSME-DFO	MUMBAI (MAHARASHTRA)
Date of Udyam Registration	12/05/2023
Date of Printing	12/05/2023





महाराष्ट्र शासन

गाव नमुना सात (अधिकार अभिलेख पत्रक)

[महाराष्ट्र जमीन महसुल अधिकार अभिलेख आणि नोंदवह्या (तयार करणे व सुस्थितीत ठेवणे) नियम १९७१ यातील नियम ३,५,६ आणि ७]

गाव :- खराडी (९४४०९६)

तालुका :- हवेली

जिल्हा :- पुणे



ULPIN : 32940280242

भूमापन क्रमांक व उपविभाग २८/३/१/१३

32940280242

भुधारणा पद्धती भोगवटादार वर्ग -१

शेताचे स्थानीक नाव :

क्षेत्र, एकक व आकारणी	खाते क्र.	भोगवटादाराचे नाव	क्षेत्र	आकार	पो.ख.	फेरफार क्र	कुळ, खंड व इतर अधिकार
क्षेत्राचे एकक हे.आर.चौ.मी	१७७१	मंगला दत्तात्रय शिंदे				(१९६७२)	कुळाचे नाव व खंड
अ) लागवड योग्य क्षेत्र		रंजना सुनिल निकम				(१९६७२)	इतर अधिकार
जिरायत ०.०६.००		निखिल सुर्यकांत पाटील				(२००४९)	इतर
बागायत -		-----सामाईक क्षेत्र-----	०.०६००	०.२४			म.ना.क.ज.धा.कायदा. (३७६२)
एकुण							१९७६.चे.बंधनास पात्र. (३७६२)
ला.यो. क्षेत्र ०.०६.००							प्रलंबित फेरफार : नाही.
ब) ...खराब क्षेत्र							शेवटचा फेरफार क्रमांक : --- व दिनांक : ---
(लागवड अयोग्य)							
वर्ग (अ) -							
वर्ग (ब) -							
एकुण							
पो.ख.क्षेत्र ०.००.००							
एकुण क्षेत्र ०.०६.००							
(अ+ब)							
आकारणी ०.२४							
जुडी किंवा विशेष							
आकारणी							
जुने फेरफार क्र : (३७६२) (१९६७२)							सीमा आणि भुमापन चिन्हे



हा गाव नमुना क्रमांक ७ दिनांक २७/०६/२०१९-०१-२८-२०१९ AM रोजी डिजिटल स्वाक्षरीत केला आहे व गाव नमुना क्रमांक १२ चा डेटा स्वयंप्रमाणित असल्यामुळे ७/१२ अभिलेखावर वर कोणत्याही सही शिक्क्याची आवश्यकता नाही.
७/१२ डाउनलोड दि. : १६/०५/२०२३ : १०:५८:५९ AM. वैधता पडताळणीसाठी <https://digitalsatara.mahaburni.gov.in/dslr/> या संकेत स्थळावर जाऊन 2507100001092510 हा क्रमांक वापरावा.

पृष्ठ क्र. १/३

Digitally signed



गाव :- खराडी (९४४०९६)

तालुका :- हवेली

जिल्हा :- पुणे

सदर सर्व्हे हा नगर भूमापन हद्दीत आहे.



हा गाव नमुना क्रमांक ७ दिनांक २७/०६/२०१९:०१:२८:०१ AM रोजी डिजिटल स्वाक्षरीत केला आहे व गाव नमुना क्रमांक १२ चा डेटा स्वयंप्रमाणित असल्यामुळे ७/१२ अभिलेखावर वर कोणत्याही सही शिक्क्याची आवश्यकता नाही.

७/१२ डाउनलोड दि. : १६/०५/२०२३ : १०:५८:५९ AM. वैधता पडताळणीसाठी <https://digitalsatbara.mahabhumi.gov.in/dsr/> या संकेत स्थळावर जाऊन 2507100001092510 हा क्रमांक वापरावा.

पृष्ठ क्र. २/३

Digitally signed



गाव नमुना बारा (पिकांची नोंदवही)

[महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवह्या (तयार करणे व सुस्थितीत ठेवणे) नियम १९७१ यातील नियम २९]

गाव :- खराडी (१४४०९६)

तालुका :- हवेली

जिल्हा :- पुणे

भुमापन क्रमांक व उपविभाग २८/३/१/१३

वर्षे	हंगाम	खाते क्रमांक	पिकाखालील क्षेत्राचा तपशील					लागवडीसाठी उपलब्ध नसलेली जमीन		शेरा
			पिकाचा प्रकार	पिकांचे नाव	जल सिंचित	अजल सिंचित	जल सिंचनाचे साधन	स्वरूप	क्षेत्र	
(१)	(२)	(३)	(४)	(५)	(६)	(७)	(८)	(९)	(१०)	(११)
२०१७	खरीप					०.०		पड	०.०६००	
२०१८	खरीप					०.०		पड	०.०६००	
२०१९	खरीप					०.०		पड	०.०६००	

.प : ** सदरची नोंद मोबाइल ॲप द्वारे घेणेत आलेली आहे





सत्यमेव जयते

Government of India

Form GST REG-06

[See Rule 10(1)]

Registration Certificate

Registration Number : 27ADUPN9733C1Z2

1.	Legal Name	SUNIL BHASKAR NIKAM			
2.	Trade Name, if any	MAHALAXMI ENTERPRISES			
3.	Constitution of Business	Proprietorship			
4.	Address of Principal Place of Business	SR.NO 28, GULMOHAR SOCIETY, MUNDHWA ROAD, KHARADI, KHARADI CHANDANNAGAR, Pune, Maharashtra, 411014			
5.	Date of Liability	01/07/2017			
6.	Period of Validity	From	01/07/2017	To	NA
7.	Type of Registration	Regular			
8.	Particulars of Approving Authority				
Signature		Validity unknown Digitally signed by D9 GOODS AND SERVICES TAX NETWORK 1 Date: 2018.07.25 23:55:38 IST			
Name					
Designation					
Jurisdictional Office					
9.	Date of issue of Certificate	28/07/2018			
Note: The registration certificate is required to be prominently displayed at all places of business in the State.					

This is a system generated digitally signed Registration Certificate issued based on the deemed approval of application on 01/07/2017.





GSTIN	27ADUPN9733C1Z2
Legal Name	SUNIL BHASKAR NIKAM
Trade Name, if any	MAHALAXMI ENTERPRISES

Details of Additional Places of Business

Total Number of Additional Places of Business in the State 0





सत्यमेव जयते

Annexure B

GSTIN

27ADUPN9733C1Z2

Legal Name

SUNIL BHASKAR NIKAM

Trade Name, if any

MAHALAXMI ENTERPRISES

Details of Proprietor

1



Name

SUNIL BHASKAR NIKAM

Designation/Status

PROPRIETOR

Resident of State

Maharashtra





सत्यमेव जयते

महाराष्ट्र दुकाने व आस्थापना अधिनियम, १९४८

नमुना 'ख'

(महाराष्ट्र दुकाने व आस्थापना नियम, १९६१ च्या नियम ६ अन्वये)

आस्थापनेच्या नूतनीकरणचा दाखला

१. नोंदणी क्रमांक	: १६३१०००३१०६७५६१२	
२. आस्थापनेचे नाव	: महालक्ष्मी एंटरप्राइजस	
३. कामावर लावणाऱ्याचे नाव (मालकाचे)	: सुनील भास्कर निकम	
४. धंद्याचे स्वरूप	: MFS OF WOODEN BOX AND BUILDING MATERIAL LABOUR SUP	
५. धंद्याच्या ठिकाणाचा पत्ता	: एस.नं.२८, दामोदर नगर, खराडी, खराडी, पुणे (एम कॉर्पो.), पुणे शहर, पुणे, ४११०१४	

६. पूर्वीचा नोंदणी क्रमांक व तारीख	: २९/०३/२००५ १६३१०००३१०३७८५५३
७. कामगार संख्या	: १०
८. साप्ताहिक बंद वार	: गुरुवार / Thursday

महाराष्ट्र दुकाने व आस्थापना अधिनियम, १९४८ अंतर्गत निरीक्षक यांचे कार्यालय
असा दाखला देण्यात येत आहे कि महालक्ष्मी एंटरप्राइजस ही आस्थापना महाराष्ट्र दुकाने व
आस्थापना अधिनियम, १९४८ अन्वये व्यापारी संस्था म्हणून नोंदली आहे.

Signature valid

Digitally Signed By Sima Prakash Anan
(Government Of Maharashtra)

Date : 09-Dec-2023 21:03:34 IST

दिनांक : ०९/१२/२०२१

निरीक्षक

महाराष्ट्र दुकाने व आस्थापना अधिनियम, १९४८

अंतिम तारीख	नूतनीकरण केल्याची तारीख व अर्ज क्रमांक	भरलेले शुल्क
09/12/2023	09/12/2021 - 102666951604	2,183.00

टीप :-

- नोंदणी प्रमाणपत्राचा कालावधी संपण्यापूर्वी किमान पंधरा दिवस आधी नूतनीकरणासाठी अर्ज करावा.
- हा केवळ नोंदणी दाखला असून परवाना नाही आणि हा दाखला देण्यात आल्यामुळे ज्या वास्तू हा दुकाने/आस्थापने स्थित आहे, ती नूतनीकरण करणेची वेधता आपोआप बहाल होत नाही. तसेच ज्या वास्तूत हे दुकाने/आस्थापना स्थित आहे, ती वास्तू आज दिनांक रोजी अस्तित्वात असल्याची नोंद मंत्रालयाच्या वेबलयावर कोणताही हक्क या संमिलित सदरहू नियोक्त्यास प्राप्त होत नाही.
- सदर नोंदणी दाखला हा अर्जदाराने दिलेल्या स्वघोषणापत्र आणि स्वयंसाक्षात्कृत अभिलेखाच्या आधारे देण्यात आला आहे. नोंदणी प्रत्येक महिने प्रत्येक महिने देण्यात आलेली नाही. सदर माहिती खोटी / चुकीची निघाल्यास दाखला रद्द करण्यात येईल व अर्जदारावर कायदेशीर कारवाई करण्यात येईल.
- सदर दाखला हा आस्थापना नोंदणी संदर्भात असल्यामुळे जागा मालकीचे कोणतेही हक्क प्रस्थापित होत नाही. मालकी हक्क याच्या सुटण्याची शिवाय मध्ये हा दाखला मालकी हक्क किंवा ताबा प्रस्थापित करण्याकरिता पुरावा म्हणून ग्राह्य धरण्यात येणार नाही. (This registration certificate is not valid proof for ownership / possession / right to property of the premises.)

"बालकामगार कामावर देवणे गन्हा आहे"

87



Maharashtra State Electricity Distribution Co. Ltd.

BILL OF SUPPLY FOR THE MONTH OF Jun 2023

000002060331680

GSTIN: 27AA ECM2933K1ZB

Website : www.mahadiscom.in

HSN CODE: 27160000

RASTAPETH (U) CIRCLE:519

NAGAR DIVISION : 312

WADGAON SHERI SUB-DN: 746 1

Consumer No. : 160234926842
Consumer Name : MAHALAXMI ENTERPRISES PROP.SUNIL NIKAM
Address : SR NO 28 DAMODAR NAGAR KHARADI PUNE
Village : KHARADI HAVELI **Pincode :** 411014

BILL DATE	05-07-2023	35,590.00
DUE DATE	25-07-2023	
IF PAID UPTO	11-07-2023	35,260.00
IF PAID AFTER	25-07-2023	36,040.00
Last Receipt No./Date		/21-06-2023
Last Month Payment		16,360.00
Scale / Sector		Small Scale /Private Sector

Email ID :		Activity :	ENGINEERING WORKSHOP		
Mobile No. :	98*****97	Meter No.:	100-16535653	Seasonal :	N
Tariff :	36 LT-V B II	Connected Load (KW):	19.00 HP	Urban/Rural Flag :	U
Contract Demand (KVA) :	18.00	40% of Con. Demand(KVA) :	7.20	Feeder Voltage (KV) :	22
Sanctioned load (KW) :	19.00 HP			Express Feeder Flag :	N
DTC :	4746035	PC-MR-ROUTE-SEQ :	00-01-0440-0675	BU :	4746
				PC :	00
Date of Connection :	19-02-2018	Category :	LT Industry General above 20 KW	GSTIN :	
Supply at :	LT	Elec. Duty :	10	PAN :	
Prev. Highest (Mth) :		Prev. Highest Bill Demand (KVA) :			
Security Deposit Held Rs. :	30,680.00	Addl. S.D. Demanded Rs. :	00.00		
Bank Guarantee Rs. :	0.00	S.D. Arrears Rs. :	00.00		

BILLING HISTORY

Bill Month	Consumption (Units)	Bill Demand (KVA)	Bill Amount
May 2023	1,979		016,157.64
Apr 2023	2,646		021,411.37
Mar 2023	2,695		022,643.83
Feb 2023	1,758		014,951.15
Jan 2023	1,753		014,910.10
Dec 2022	1,890		016,034.87
Nov 2022	2,131		018,013.44
Oct 2022	1,845		015,665.42
Sep 2022	1,916		016,248.32
Aug 2022	1,937		016,420.72
Jul 2022	1,793		015,238.50
Jun 2022	1,536		013,128.55

CUSTOMER CARE Toll Free

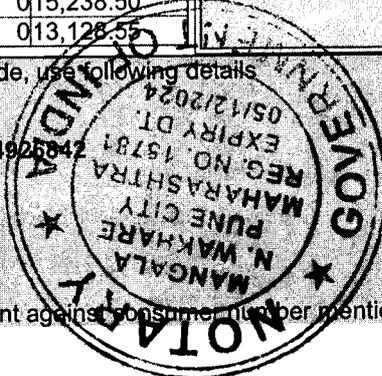
No.

1912, 1800-212-3435,
1800-233-3435

Rule & Procedure for Consumer Grievances Redressal is available at www.mahadiscom.in>consumer portal>CGRF Instead of Printed bill, register for E-bill and avail Rs. 10 per bill as a "Go-green" discount. For registration visit at www.mahadiscom.in->consumer portal->Quick access->Go-green request

For making Energy Bill Payment through RTGS/NEFT mode, use following details

- Beneficiary Name: **MSEDCL**
- Beneficiary Account Number: **MSEDCL01160234926842**
- IFS Code: **SBIN0008965**
- Name of Bank: **STATE BANK OF INDIA**
- Name of Branch: **IFB BKC**
- Bill Amount: **35,590.00**



Disclaimer: Please use above bank details only for payment against consumer number mentioned in beneficiary account number.

Shree Gajanan Prasanna

KALPATARU PACKING

Manufacturing of : Wooden Packing Cases

S. No. 26/2, Kalubai Nagar, Kharadi Pune – 411 014, Mob. No. 9850090097

230803-F/S-0241

DATE :- 02/08/2023

To,
SRO MPCB
RO MPCB

*Survey-1
PMS
ap
3/8/2023*

Subject: - Wrong survey number given by applicant Gulmohar Parkview society while filing case against Kalpataru Packing.

Respected sir,

We Kalpataru Packing are a registered industry which was running in Survey no.26/2, The applicant Gulmohar Parkview society has filed the NGT case against Kalpataru Packing wooden box pallet & laid down address as survey number 28/2 Kharadi Pune which is not valid as per various registrations for Kalpataru Packing at survey number 26/2 kharadi Pune. On other hand Patil box manufacturing is also registered on survey number 26/2 the udyam & GST certificate are attached for the same.

Thank you

Kalpataru Packing
Ranjana Sunil Nikam

*for SKD
03/8/23*



For Kalpataru Packing

2010112110101
Proprietor



भारत सरकार
Government of India
सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय
Ministry of Micro, Small and Medium Enterprises

MSME
सूक्ष्म, लघु एवं मध्यम उद्यम
MICRO, SMALL & MEDIUM ENTERPRISES

UDYAM REGISTRATION CERTIFICATE

Our small hands to
make you LARGE

UDYAM REGISTRATION NUMBER

UDYAM-MH-26-0183186

NAME OF ENTERPRISE

M/S KALPATARU PACKING

TYPE OF ENTERPRISE *

MICRO

MAJOR ACTIVITY

MANUFACTURING

SOCIAL CATEGORY OF
ENTREPRENEUR

GENERAL

NAME OF UNIT(S)

S.No.	Udyog Aadhaar Memorandum	Unit(s) Name
1	MH26B0005442	M/S KALPATARU PACKING

OFFICIAL ADDRESS OF ENTERPRISE

Flat/Door/Block No.	SR.NO. 26/2	Name of Premises/ Building	KHARADI
Village/Town	PUNE	Block	SR. NO.26/2
Road/Street/Lane	NEAR NEW HIGHWAY	City	PUNE
State	MAHARASHTRA	District	PUNE, Pin 411014
Mobile	9850090097	Email:	kalpatarupacking@gmail.com

DATE OF INCORPORATION /
REGISTRATION OF ENTERPRISE

18/12/2003

DATE OF COMMENCEMENT OF
PRODUCTION/BUSINESS

18/12/2003

NATIONAL INDUSTRY
CLASSIFICATION CODE(S)

SNo.	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit	Activity
1	32 - Other manufacturing	3290 - Other manufacturing n.e.c.	32909 - Manufacture of other articles n.e.c.	Manufacturing

DATE OF UDYAM REGISTRATION

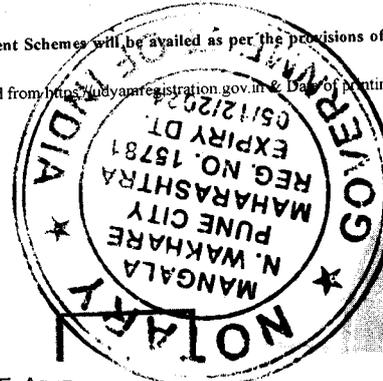
18/11/2021

* In case of graduation (upward/reverse) of status of an enterprise, the benefit of the Government Schemes will be availed as per the provisions of Notification No. S.O. 2119(E) dated 26.06.2020 issued by the M/o MSME.

Disclaimer: This is computer generated statement, no signature required. Printed from <https://udyamregistration.gov.in> & Date of printing:- 20/11/2021

For any assistance, you may contact:

1. District Industries Centre: PUNE (MAHARASHTRA)
2. MSME-DI: MUMBAI (MAHARASHTRA)



**BE A
CHAMPION**
with the
Ministry of



महाराष्ट्र शासन

गाव नमुना सात (अधिकार अभिलेख पत्रक)

[महाराष्ट्र जमीन महसुल अधिकार अभिलेख आणि नोंदवहा (तयार करणे व सुस्थितीत ठेवणे) नियम १९७१ यातील नियम ३,५,६ आणि ७]

गाव :- खराडी (१४४०९६)

तालुका :- हवेली

जिल्हा :- पुणे



32690149659

ULPIN : 32690149659

भूमापन क्रमांक व उपविभाग २६/२/१ व/२/३

स्रोतचे स्थानीक नाव :

क्षेत्र, एकक व आकारणी	खाते क्र.	भोगवटादाराचे नाव	क्षेत्र	आकार	पो.ख.	फेरफार क्र	कुळ, खंड व इतर अधिकार
क्षेत्राचे एकक हे.आर.ची.मी	११२	[विठ्ठल गंगार गलांडे रुक्मीणी विठ्ठल गलांडे राहुल विठ्ठल गलांडे संतोष विठ्ठल गलांडे -----सामाईक क्षेत्र-----	०.०५०३	०.०२	०.०५००	(२६२७०) (२६२७०) (२६२७०) (२६२७०)	कुळाचे नाव व खंड इतर अधिकार इतर इतर
अ) लागवड योग्य क्षेत्र जिरायत १.७८.४८ बागायत - एकुण			०.०५०३	०.०२	०.०५००	(१३२९२) (१३२९२)	इतर इतर
ना.यो. क्षेत्र १.७८.४८	२५२	शशिकांत किसन थोरात स्नेहा शशिकांत थोरात -----सामाईक क्षेत्र-----	०.०८५३	०.०३			बँक बोजा - सहकारी बँक साधना सहकारी बँक हडपसर र रु १५००००/-
ब) पोटखराव क्षेत्र (लागवड अयोग्य)							१५/१/२००० (१०२३८)
वर्ग (अ) ०.०५.००	४७९२	चंद्रकांत रघुनाथ जाधव	०.०४.६५	०.०२		(५९९७)	बँक बोजा - सहकारी बँक
वर्ग (ब) - एकुण	३४९३	मंजुषा विठ्ठल खांदवे	०.०२.३२	०.०१		(५४८६)	पुणे अर्बन को ऑप बँक लि रु ३५००००/- १/४/०४ (१४६३९)
पो.ख.क्षेत्र ०.०५.००							इतर
एकुण क्षेत्र १.८३.४८ (अ+ब)	३४९४	तुळशीराम कृष्णा मांडरे पुष्पा तुळशीराम मांडरे प्रमोद तुळशीराम मांडरे -----सामाईक क्षेत्र-----	०.०९२९	०.०४		(२०६९५) (२०६९५) (२०६९५)	(१) अनुज माणिकलाल भंडारी (२) रजनिश माणिकलाल भंडारी यांचा रस्त्याचा हक्क (१५३००)
आकारणी ०.८०							इतर
जुडी किया विशेष आकारणी	३४९५	तुळशीराम कृष्णा मांडरे पुष्पा तुळशीराम मांडरे -----सामाईक क्षेत्र-----	०.०९२९	०.०४		(५८९५) (५८९५)	बँक बोजा - सहकारी बँक महानगर को ऑप बँक लि रु २०००००/-संभाजी बेल्हेकर (१९५७५)
							बँक बोजा - सहकारी बँक
	३४९७	निलम कलिदास शिरस	०.०१.९६			(५९०२)	पुणे अर्बन को ऑप बँक लि रु १५ लाख सुभाष शिंदे हि (१९८७५)
	३४९८	हेमंत केशरचंद नहार	०.०४.६४	०.०२		(१९२७९)	बोजा - सहकारी सोसायटी इकरार दि. महानगर को-ऑप बँक लि. कर्ज र रु ८ लाख
	३५०१	शिवाजी श्रीधर भाकड	०.००.९०			(५९०३)	संभाजी मच्छिंद्र बेल्हेकर यांच्या हि. (२३८०७)
	३५०४	सुरेंद्र उत्तमराव जाम्भुकर	०.०१.९६			(५९०४)	बोजा - सहकारी सोसायटी इकरार दिनांक २८/०७/२०१७ रोजी पुणे अर्बन को ऑप बँक चा सुभाष चंद्रकांत शिंदे यांच्या नावे र.रु.३८७५०००/- कर्ज. (२४०९१)
	३५०७	संभाजी सर्जेराव पठारे	०.०४.६५	०.०२		(५९८५)	बोजा - मुद्रांक शुल्क
	३५०८	मनिषा संभाजी पठारे	०.०४.६५	०.०२		(५९८५)	

हा गाव नमुना क्रमांक ७ दिनांक ०५/०२/२०२३:१२:३२:५६ PM रोजी डिजिटल स्वाक्षरीत केला आहे व गाव नमुना क्रमांक ७ चा २६/२/१ व/२/३ भूमापन असाही नुसला १२ अभिलेखावर वर

कोणत्याही रूढी शिकव्याची आवश्यकता नाही.

७/१२ डाउनलोड दि.: १५/०३/२०२३ : १०:५२:१६ AM. वैधता पडतालणीसाठी <https://digitalpara.maharashtra.gov.in/> वर जाऊन 257100001407893 हा क्रमांक

वापरावा.

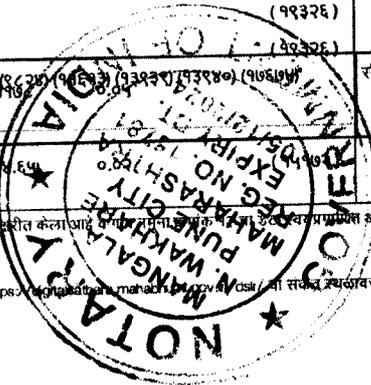
पृष्ठ क्र. १/४



गाव :- खराडी (१४४०९६)		तालुका :- हवेली		जिल्हा :- पुणे	
३५०९	अशोक खाशाबा जाधव प्रकाश खाशाबा जाधव -----सामाईक क्षेत्र-----	०.०९८९	०.०४	(७६०५) (७६०५)	मा.सह जिल्हा निबंधक वर्ग १ तथा मुद्रांक जिल्हाधिकारी पुणे शहर यांचा मुद्रांक शुल्क रक्कम रु. १,०४,३४,१५८/- चा बोजा ये गिरीधर क्रिएशन तर्फे भागीदार दिपक मोहनदास नवलखा व इतर एक यांचे हिश्यावर (२४८६२)
३५११	फारुक मैनुडीन मणीयार	०.०४.६४	०.०२	(७६१४)	[बँक बोजा - सहकारी बँक] (२७९१५) [पुणे अर्बन को ऑप बँक लि. रु.५०००००/-संगला (२७९१५)]
३५१२	साबीया फारुक मणीयार	०.०४.६४	०.०२	(७६१५)	
३५१४	संभाजी मच्छिंद्र बेल्हेकर	०.००.७४		(८९७४)	प्रलंबित फेरफार : नाही.
३५१७	निखील सुर्यकांत पाटील लक्ष्मण खाशाबा देसाई -----सामाईक क्षेत्र-----	०.०९६९	०.०४	(८९७२) (९८५७८) (९८५७८)	शेवटचा फेरफार क्रमांक : २७९१५ व दिनांक : ०५/०२/२०२३
३५१८	चंद्रकांत खाशाबा जाधव अशोक खाशाबा जाधव -----सामाईक क्षेत्र-----	०.०९२९	०.०४	(८९७३) (८९७३)	
३५२३	प्रसन्नकुमार पारसमल सोलंकी	०.०४.६५	०.०२	(९३६९)	
३५२४	सुनील कुमार पारसमल सोलंकी	०.०४.६५	०.०२	(९३७०)	
३५२५	रामभरोशी रामजीलाल गुप्ता	०.०४.६५	०.०२	(९८८४)	
३५२६	मंगला दत्तात्रय शिंदे	०.०९.६३	०.०४	(२००४८)	
३५३१	शर्मिला प्रविण भंगाडे	०.०५.५७	०.०२	(९८६३५)	
३५३२	सुभाष चंद्रराव शिंदे	०.०४.८०	०.०२	(९२१५८)	
३५३३	अभिजीत रविंद्र कोरे	०.०४.६५	०.०२	(९२७८६)	
३५३५	नंदकुमार शामराव जमदाडे आशा नंदकुमार जमदाडे -----सामाईक क्षेत्र-----	०.०४६५	०.०२	(९३८२५) (९३८२५)	
३५३७	मे जय असोसिएट्स तर्फे भागीदार अल्पेश अरविंदभाई पटेल किरीट भगवानभाई पटेल			(९९३२६) (९९३२६) (९९३२६)	सीमा आणि भुमापन चिन्हे
६६११	रुनेहा शशिकांत थोरात	०.०५.६५			



हा गाव नमुना क्रमांक ७ दिनांक ०५/०२/२०२३:१२:३२:५६ PM रोजी डिजिटल स्वाक्षरीत केल्या आहे किंवा भुमापन चिन्हे. उच्च न्यायालयाने २०२३ सालच्या मुळे ४/१२ अभिलेखावर वर
कोणत्याही सही शिक्क्याची आवश्यकता नाही.
४/१२ डाउनलोड दि. : १५/०३/२०२३ : १०:५२:१६ AM. वेबचा पडताळणीसाठी <https://mangalkoti.manakshiksha.com/> वर जा. या सक्षर स्वाक्षरीवर जाऊन 2507100001407893 हा क्रमांक
वापरावा.



पृष्ठ क्र. २/४

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गाव :- खराडी (१४४०९६)

तालुका :- हवेली

जिल्हा :- पुणे

६९६०	रजनिश माणिकलाल भंडारी अनुज माणिकलाल भंडारी -----सामाईक क्षेत्र-----	०.०९६८	०.०९	(१५२९९) (१५२९९)
८१२८	नाझीया कासम वेलजी पुजा करीम वेलजी करीम कासम वेलजी -----सामाईक क्षेत्र-----	०.०४६५	०.०२	(१८४२७) (१८४२७) (१८४२७)
८१४४	सुधाकर शेटी	०.०२.३२	०.०९	(१८८४३)
१०५८४	[बी.यु. भंडारी रिक्रम भागीदारी संस्था तर्फे भागीदार [राजनिश माणिकलाल भंडारी [अनुज माणिकलाल भंडारी -----सामाईक क्षेत्र-----	०	०	(२६१४६) (२६१४६) (२६१४६)
१०५८५	[वर्षा हांकटेरा पोहती]			(२५६०६)
१०५८६	मे. गिरीधर क्रिएशन तर्फे भागीदार दिपक मोहनदास नवलखा राकेश मोतीलाल शर्मा -----सामाईक क्षेत्र-----	०.०३७२	०.०२	(२१७३९) (२१७३९) (२१७३९)
११९३१	सुरेखा अशोक जाधव	०.०६.११	०.०३	(२४६३३)
१२४७०	बाळासाहेब सोभाजी नरवडे	०.००.७४		(२५६०६)
१२८३५	पल्लवी चेतन घोरडीया राहुल रशिकलाल बोगायत विमलचंद फुलचंद ओसवाल वैभव हुकूमिचंद जैन हंसराज छोगालालजी जैन हरीष लालचंद सुंघवी कुंदनमल मांगीलाल परमार जवानमल छोगालालजी जैन -----सामाईक क्षेत्र-----	०.०४५०	०.०२	(२६१४६) (२६१४६) (२६१४६) (२६१४६) (२६१४६) (२६१४६) (२६१४६) (२६१४६) (२६१४६)



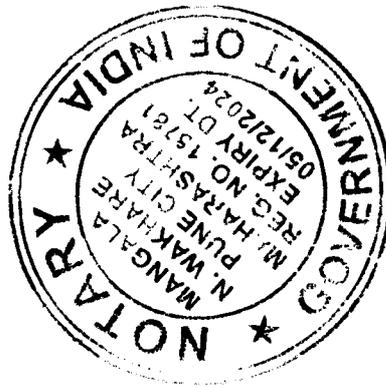
हा गाव नमूना क्रमांक ७ दिनांक ०५/०३/२०२३:१२:३२:५६ PM रोजी डिजिटल स्वाक्षरीत केला आहे व गाव नमूना क्रमांक १२ या उद्देशाने स्वयंसेवक अहिलेबाबुले ७/१२ अभिलेखावर वर कोणत्याही सही शिक्क्याची आवश्यकता नाही.
७/१२ डाउनलोड दि. : १५/०३/२०२३ : १०:५२:१६, AM. येथे पडताळणीसाठी <https://digitalsatbara.mahabham.gov.in/dsr/> या संकेत स्थळावर जाऊन 2507100001407893 हा क्रमांक वापरावा.

पृष्ठ क्र. ३/४

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गाव नमुना बारा (पिकाची नोंदवही)										
[महाराष्ट्र जमीन महसूल अधिकार अधिलेख आणि नोंदवही (तयार करणे व सुस्थितीत ठेवणे) नियम १९७१ यातील नियम २९]										
गाव :- खराडी (१४४०९६)			तालुका :- हवेली				जिल्हा :- पुणे			
मुमापन क्रमांक व उपविभाग			२६/२/१ व/२/३							
पिकाखालील क्षेत्राचा तपशील								लागवडीसाठी उपलब्ध नसलेली जमीन		शेरा
वर्ष	हंगाम	खाते क्रमांक	पिकाचा प्रकार	पिकाचे नाव	जल सिंचित	अजल सिंचित	जल सिंचनाचे साधन	स्वरूप	क्षेत्र	(११)
(१)	(२)	(३)	(४)	(५)	(६)	(७)	(८)	(९)	(१०)	(११)
२०१७	खरीप					०.०		पड	१.७८४८	
२०१८	खरीप					०.०		पड	१.७८४८	
२०१९	खरीप					०.०		पड	१.७८४८	

टीप :- सदरची नोंद मोबाइल ॲप द्वारे घेणेत आलेली आहे





सत्यमेव जयते

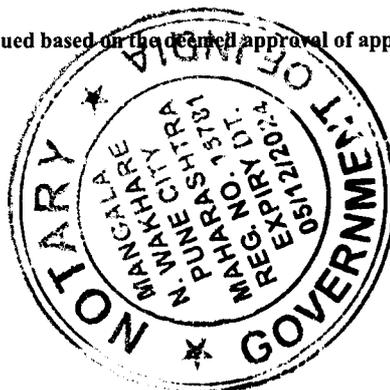
Government of India
Form GST REG-06
[See Rule 10(1)]

Registration Certificate

Registration Number : 27ADIPN2413K1ZI

1.	Legal Name	RANJANA SUNIL NIKAM			
2.	Trade Name, if any	KALPTARU PACKING			
3.	Constitution of Business	Proprietorship			
4.	Address of Principal Place of Business	DAMODAR NAGAR, KHARADI, SR NO 26-2, KALUBAI NAGAR, PIMPARI, PUNE, Pune, Maharashtra, 411014			
5.	Date of Liability	01/07/2017			
6.	Period of Validity	From	01/07/2017	To	NA
7.	Type of Registration	Regular			
8.	Particulars of Approving Authority				
Signature		Signature Not Verified Digitally signed by PS GOODS AND SERVICES TAX NETWORK 1 Date: 2018.07.28 21:49:28 IST			
Name					
Designation					
Jurisdictional Office					
9.	Date of issue of Certificate	28/07/2018			
Note: The registration certificate is required to be prominently displayed at all places of business in the State.					

This is a system generated digitally signed Registration Certificate issued based on the deemed approval of application on 01/07/2017.



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Maharashtra State Electricity Distribution Co. Ltd.

BILL OF SUPPLY FOR THE MONTH OF Jun 2023

000002060332184

GSTIN: 27AA ECM2933K1ZB

Website : www.mahadiscom.in

HSN CODE: 27160000

RASTAPETH (U) CIRCLE:519

NAGAR DIVISION : 312

WADGAON SHERI SUB-DN: 746 1

Consumer No. : 160233190923

Consumer Name : KALPTARU PACKING

Address : SR NO 26/2 NEW HIGHWAY PUNE CITY
PUNE Pune (CB)

Village : Pincode : 411014

BILL DATE	05-07-2023	570.00
DUE DATE	25-07-2023	
IF PAID UPTO	11-07-2023	570.00
IF PAID AFTER	25-07-2023	580.00
Last Receipt No./Date	/21-06-2023	
Last Month Payment	290.00	
Scale / Sector	Small Scale /Private Sector	

Email ID :	Activity : ENGINEERING WORKSHOP		
Mobile No. : 98*****97	Meter No.: 055-X1142987	Seasonal : N	Load Shed Ind :
iff : 37 LT-V B I	Connected Load (KW): 18.01 HP	Urban/Rural Flag : U	Express Feeder Flag : N
Contract Demand (KVA) : 23.00	40% of Con. Demand(KVA) : 9.20	Feeder Voltage (KV) : 11	LIS Indicator :
Sanctioned load (KW) : 18.01 HP			
DTC : 4746951	PC-MR-ROUTE-SEQ : 00-01-1000-1000	BU : 4746	PC : 00
Date of Connection :08-05-2019	Category : LT Industry General upto 20 KW	GSTIN :	
Supply at : LT	Elec. Duty : 10	PAN :	
Prev. Highest (Mth) :	Prev. Highest Bill Demand (KVA) :		
Security Deposit Held Rs. : 18,000.00	Add. S.D. Demanded Rs : 00.00		
Bank Guarantee Rs. 0.00	S.D. Arrears Rs. : 00.00		

BILLING HISTORY

Bill Month	Consumption (Units)	Bill Demand (KVA)	Bill Amount
May 2023	0		0530.00
Apr 2023	0		0530.00
Mar 2023	0		0482.00
Feb 2023	0		0482.00
Jan 2023	0		0482.00
Dec 2022	0		0482.00
Nov 2022	0		0482.00
Oct 2022	0		0482.00
Sep 2022	0		0482.00
Aug 2022	0		0482.00
Jul 2022	0		0482.00
Jun 2022	0		0482.00

CUSTOMER CARE Toll Free

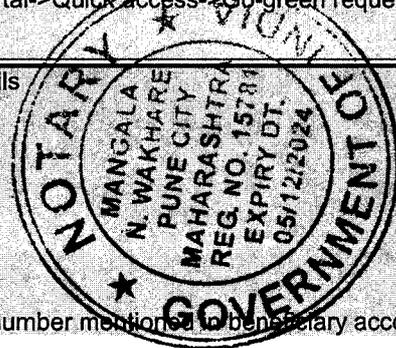
No.
1912, 1800-212-3435,
1800-233-3435

Rule & Procedure for Consumer Grievances Redressal is available at www.mahadiscom.in>consumer portal>CGRF Instead of Printed bill , register for E-bill and avail Rs. 10 per bill as a "Go-green " discount.For registration visit at www.mahadiscom.in->consumer portal->Quick access->Go-green request

For making Energy Bill Payment through RTGS/NEFT mode, use following details

- Beneficiary Name: **MSEDCL**
- Beneficiary Account Number:**MSEDCL01160233190923**
- IFS Code: **SBIN0008965**
- Name of Bank: **STATE BANK OF INDIA**
- Name of Branch: **IFB BKC**
- Bill Amount:**570.00**

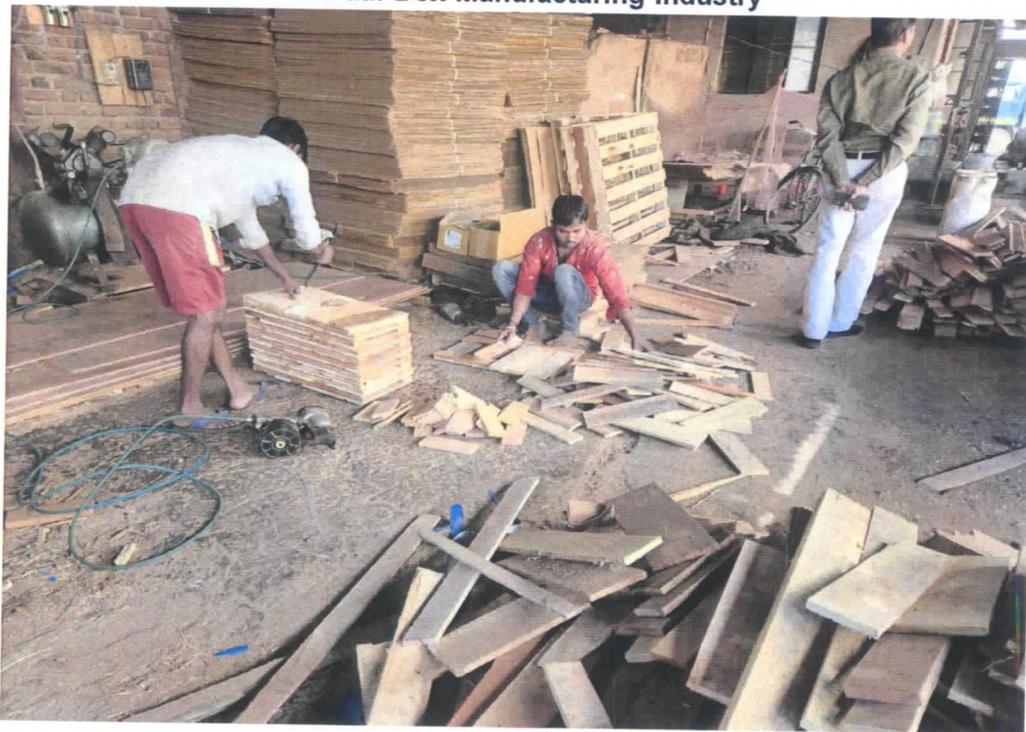
Disclaimer: Please use above bank details only for payment against consumer number mentioned to beneficiary account number.



Annexure -IX - Photographs

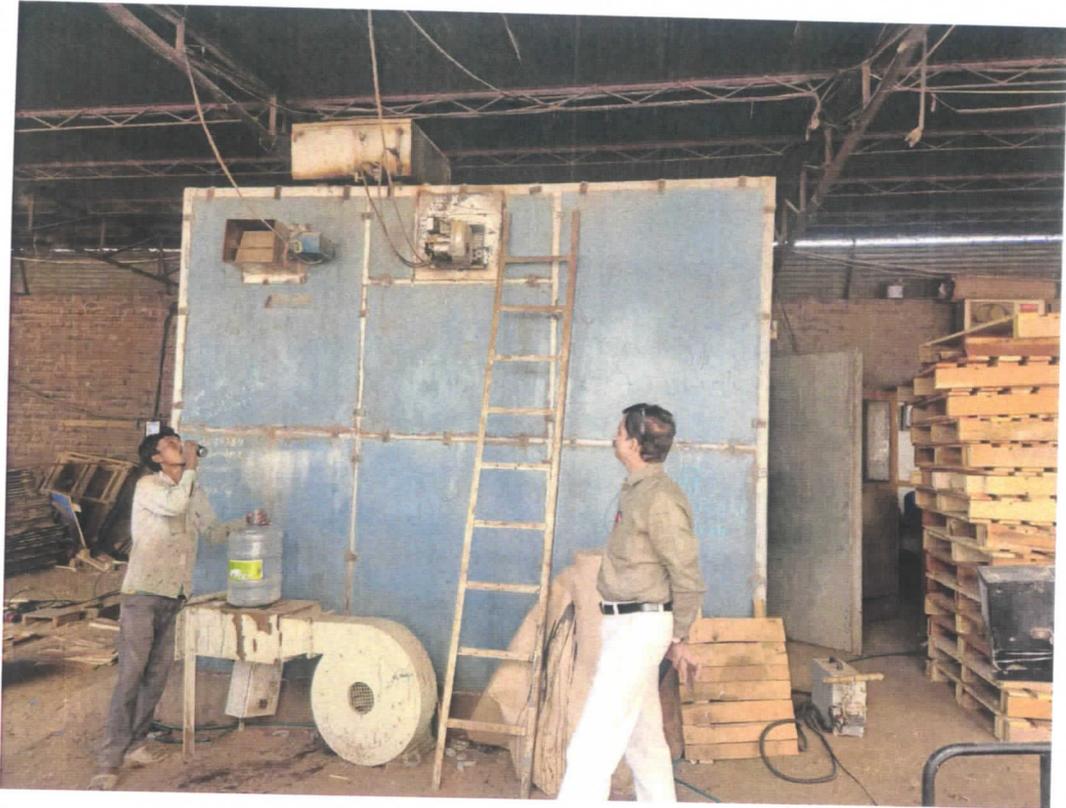


M/s Patil Box Manufacturing Industry



M/s Patil Box Manufacturing Industry – Pneumatic Nailer work





M/s Patil Box Manufacturing Industry – Electric Oven



M/s Patil Box Manufacturing Industry – Circular wood cutter machine





M/s Patil Box Manufacturing Industry – Vertical sawmill



Gulmohar Parkview Co. Op. Housing Society located near Patil Box Manufacturing Industry



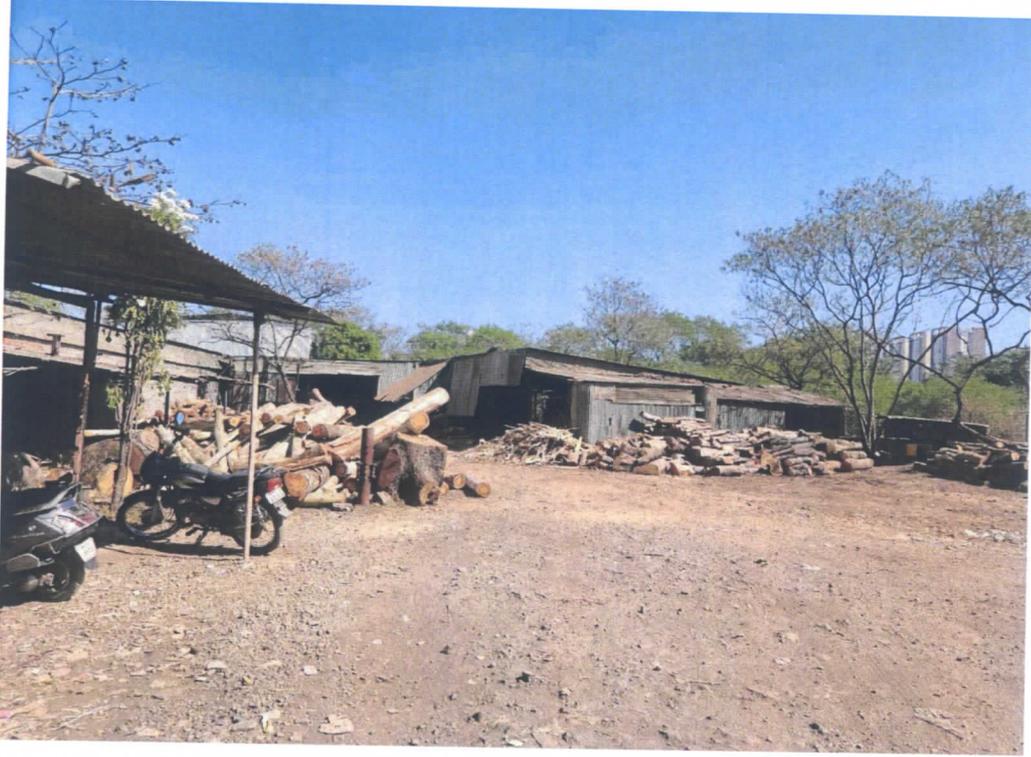


M/s Aniket Packing Industry



Everglade Apartment located near M/s Aniket Packing Industry





M/s Aniket Packing Industry -Internal Premises

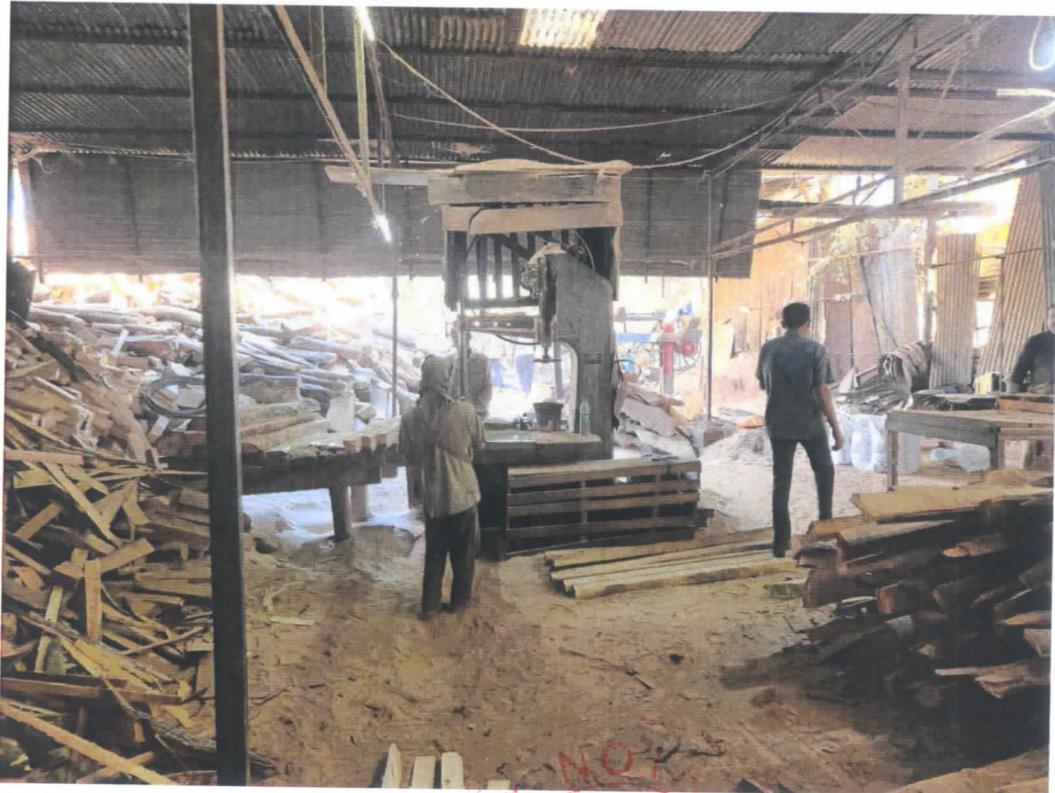


M/s Kalpataru Packing Wooden Box Pallet – Vertical saw mill

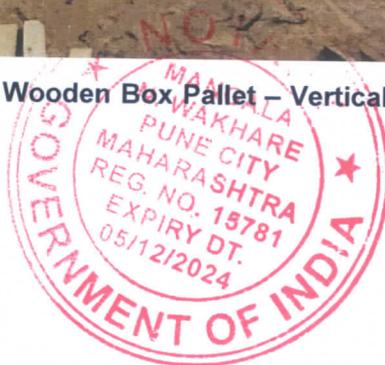




M/s Kalpataru Packing Wooden Box Pallet – Pneumatic Nailer



M/s Kalpataru Packing Wooden Box Pallet – Vertical saw mill





M/s Kalpataru Packing Wooden Box Pallet – Horizontal saw mill



M/s Kalpataru Packing Wooden Box Pallet – Internal premises

